PUBLIC ANNOUNCEMENT
IN THE MATTER OF BHARATAGE INNOVATIONS PRIVATE LIMITED
(Change in Process-Specific Email ID)

This is with reference to the Public Announcement dated 01.08.2026 issued by the undersigned pursuant to the applicable provisions of the IBBI (Voluntary Liquidation Process) Regulations, 2017, inviting claims from creditors / stakeholders in relation to the voluntary liquidation of Bharatage Innovations Private Limited. It is hereby informed that, due to certain technical issues with the process specific Email ID i.e., bipl.liquidator@gmail.com, the undersigned is presently unable to access the said email ID and the same is showing inactive.

Accordingly, all communications, including submission of claims pursuant to the aforesaid Public Announcement dated 01.08.2026 and any correspondence / communications in the process, be made at the new process-specific email ID at liquidator.bharatage@gmail.com and/or the IBBI registered email id at pcslovkeshbatra@gmail.com.

All other particulars, terms, conditions, timelines and requirements contained in the Public Announcement dated 01.08.2026 shall remain unchanged.

Stakeholders/claimants are requested to take note of the above change and use the aforesaid new email ID and/or the IBBI registered email id for all future communications in relation to the voluntary liquidation process.

Sd/-
Lovkesh Batra
Liquidator in the matter of Bharatage Innovations Private Limited
IBBI Registration No.: IBBI/IPA-002/IP-N01357/2026-2027/14647
AFA Certificate No.: AA2/14647/01/311227/204508
AFA Valid Upto: 31.12.2027

Date: 21.08.2026
Place: Delhi

Process Specific Email Id: liquidator.bharatage@gmail.com
Email Id registered with IBBI: pcslovkeshbatra@gmail.com
Address registered with IBBI: F-29, LGF, Green Park, New Delhi, South Delhi, 110016

"फॉर्म नं. यूआरसी-2"

अध्याय XXI के भाग I के अंतर्गत पंजीकरण के बारे में सूचना का विज्ञापन

(कंपनी अधिनियम, 2013 की धारा 374(ख) और (पंजीकरण हेतु अधिकृत) नियमावली, 2014 के नियम 4(1) के अनुसरण में)

1. एतद्द्वारा सूचना दी जाती है कि कंपनी अधिनियम, 2013 की धारा 366 की उप-धारा (2) के तहत, नई दिल्ली में रजिस्ट्रार को एक आवेदन करने का प्रस्ताव करती है। यह आवेदन इस सूचना के पंद्रह दिन बाद लेकिन तीस दिन पूरे होने से पहले किया जाएगा। इसमें प्रस्ताव है कि "फेक फैशन एक्सपोर्ट्स एलएलपी" को कंपनी अधिनियम, 2013 के अध्याय XXI के भाग I के तहत, (बदलाव) के जरिए शेयरों द्वारा सीमित कंपनी के रुप में रजिस्टर किया जाएगा।
2. कंपनी के मुख्य उद्देश्य इस प्रकार है : सभी तरह के रेडीमेड कपड़ों, इनर-वियर (जैसे लॉन्जरी), टॉपियां, हैंडलूम, होजिरी और होजिरी से बने या मिश्रित कपड़ों का व्यापार, आयात, निर्यात और बुनाई का काम करना साथ ही इन चीजों और फनिशिंग फैब्रिक, हर तरह के कपड़ों साड़ियों और रेडीमेड, गारमेंट्स वगैरह के लिए निर्यातक, आयातक, खरीदार, विक्रेता, स्टॉकिस्ट, वितरक, एजेंट, ब्रोकर और डीलर के तौर पर काम करना।
3. प्रस्तावित कंपनी के ड्राफ्ट मेमोरेंडम और आर्टिकल्स ऑफ एसोसिएशन की कॉपी सी-142 लाजपत नगर I, नई दिल्ली, दिल्ली-110024 में स्थित कार्यालय में देखी जा सकती है
4. एतद्द्वारा सूचना दी जाती है कि इस आवेदन पर आपत्ति करने वाला कोई भी व्यक्ति इस सूचना के प्रकाशन की तिथि से इक्कीस दिनों के भीतर रजिस्ट्रार केंद्रीय पंजीकरण केंद्र (सीआरसी), भारतीय कॉर्पोरेट मामलों के संस्थान (आईआईसीए), प्लॉट संख्या 6,7,8, सेक्टर-5, आईएमटी मानेसर, जिला गुड़गांव (हरियाणा), पिन कोड-122050 को भेज सकता है, जिसकी एक प्रति कंपनी के पंजीकृत कार्यालय को भी भेजी जानी चाहिए।

आवेदकों के नाम
1. राजय कुमार साध (नामित भागीदार)
2. वंदना साध (नामित भागीदार)

दिनांक : 22.08.2026

फॉर्म नं0. आईएनसी-26

[कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसार]

केन्द्रीय सरकार/क्षेत्रीय निदेशक के समक्ष उत्तरी क्षेत्र, दिल्ली

कंपनी अधिनियम, 2013, कंपनी अधिनियम, 2013, की धारा 13(4) और कंपनी (निगमन) द्वितीय संशोधन नियम, 2017 के नियम 30(6) (ए) के मामले में

तथा

इटालियो प्राइवेट लिमिटेड (CIN: U28990DL2011PTC224636), जिसका पंजीकृत कार्यालय हाउस नं0. 19, हनुमान रोड, नई दिल्ली, दिल्ली, भारत, 110001 में है के मामले में

आवेदक/याचिकाकर्ता

सूचना

एतद्द्वारा सामान्य जनता को सूचित किया जाता है कि कंपनी अपने पंजीकृत कार्यालय को "राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "हरियाणा राज्य" में स्थानान्तरित करने हेतु कंपनी अधिनियम, 2013 की धारा 13 के अन्तर्गत 10 अगस्त, 2026 को आयोजित असाधारण सामान्य बैठक के माध्यम से पारित विशेष प्रस्ताव के अनुकूल, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, दिल्ली के जरिए केन्द्रीय सरकार के समक्ष कंपनी की संस्था बहि नियमावली में परिवर्तन करने की याचिका प्रस्तुत किया जाना प्रस्तावित है।

कोई भी व्यक्ति जिसका हित कंपनी के पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित होने की संभावना है, वह निवेशक शिकायत फॉर्म दाखिल करके एमसीए-21 पोर्टल (www.mca.gov.in) पर जमा कर सकता है या अपने आपत्तियों को पंजीकृत डाक द्वारा एक हलफनामे के साथ भेज सकता है, जिसमें उसके हित की प्रकृति और विरोध के आधार बताए गए हों, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, दिल्ली, के बी-2 विंग, द्वितीय तल, पर्यावरण भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 पर इस सूचना के प्रकाशन की तारीख से 14 (चौदह) दिनों के भीतर आवेदक कंपनी को उसके ऊपर उल्लिखित पंजीकृत कार्यालय के पते पर एक प्रति भेज सकता है।

कृते और आवेदक की ओर से इटालियो प्राइवेट लिमिटेड
हस्ता/-
आदित्य जैन
निदेशक
DIN: 03602787
पता: हाउस नं0. 19, हनुमान रोड, नई दिल्ली 110001

स्थानः दिल्ली
दिनांक: 21.08.2026

सार्वजनिक घोषणा

भारतएज इनोवेशंस प्राइवेट लिमिटेड के मामले में (प्रक्रिया-विशिष्ट ईमेल आईडी में परिवर्तन)

यह दिनांक 01.08.2026 की सार्वजनिक घोषणा के संदर्भ में है, जो अधोहस्ताक्षरी द्वारा आईबीबीआई (स्वैच्छिक परिसमापन प्रक्रिया) विनियम, 2017 के लागू प्रावधानों के अनुसरण में जारी की गई थी, जिसमें भारतएज इनोवेशंस प्राइवेट लिमिटेड के स्वैच्छिक परिसमापन के संबंध में लेनदारों/हितधारकों से दावे आमंत्रित किए गए थे। एतद्द्वारा सूचित किया जाता है कि प्रक्रिया-विशिष्ट ईमेल आईडी अर्थात bipl.liquidator@gmail.com के साथ कुछ तकनीकी समस्याओं के कारण, अधोहस्ताक्षरी वर्तमान में उक्त ईमेल आईडी तक पहुँचने में असमर्थ है और यही त्रुटि प्रदर्शित हो रही है।

तदनुसार, दिनांक 01.08.2026 की उपर्युक्त सार्वजनिक घोषणा के अनुसरण में दावों को प्रस्तुत करने सहित, प्रक्रिया में सभी पत्राचार/संचार, नई प्रक्रिया-विशिष्ट ईमेल आईडी liquidator.bharatage@gmail.com अथवा आईबीबीआई के साथ पंजीकृत ईमेल आईडी pcslovkeshbatra@gmail.com पर किए जाएँ।

दिनांक 01.08.2026 की सार्वजनिक घोषणा में निहित अन्य सभी विवरण, शर्तें, नियम, समय-सीमाएँ और आवश्यकताएँ अपरिवर्तित रहेंगी। हितधारकों/दावेदारों से अनुरोध है कि वे उपर्युक्त परिवर्तन का संज्ञान लें और स्वैच्छिक परिसमापन प्रक्रिया के संबंध में भविष्य के सभी संचारों के लिए उपर्युक्त नई ईमेल आईडी और/या आईबीबीआई के साथ पंजीकृत ईमेल आईडी का उपयोग करें।

हस्ताक्षरित/-
लोवकेश बत्रा
भारतएज इनोवेशंस प्राइवेट लिमिटेड के मामले में परिसमापक
आईबीबीआई पंजीकरण संख्या: IBBI/IPA-002/IP-N01357/2026-2027/14647
एएफए प्रमाणपत्र सं. AA2/14647/01/311227/204508
एएफए वैधता: 31.12.2027 तक
प्रक्रिया-विशिष्ट ईमेल आईडी: liquidator.bharatage@gmail.com
आईबीबीआई के साथ पंजीकृत ईमेल आईडी: pcslovkeshbatra@gmail.com
आईबीबीआई के साथ पंजीकृत पता: एफ-29, एलजीएफ, ग्रीन पार्क, नई दिल्ली, दक्षिण दिल्ली, 110016

दिनांक: 21.08.2026
स्थान: दिल्ली

फार्म नं. आईएनसी-26

सूचना

केंद्र सरकार

क्षेत्रीय निदेशक, उत्तरी क्षेत्र-I

एनसीटी दिल्ली के समक्ष

कॉर्पोरेट मामलों के मंत्रालय

कंपनी अधिनियम 2013 की धारा 13 की उप-धारा (4) और कंपनी (निगमन) नियम 2014 के नियम 30 के उप नियम (5) के खंड (ए) के मामले में

और

इशिता प्रॉपर्टीज लिमिटेड जिसका पंजीकृत कार्यालय 11वीं मंजिल, हंसालय बिल्डिंग 15, बाराखंभा रोड, नई दिल्ली-110001

जिसका CIN: U45203DL1994PLC116832 ("कंपनी") के मामले में

...याचिकाकर्ता

एतद्द्वारा जनसामान्य को सूचित किया जाता है कि कम्पनी ने कंपनी अधिनियम, 2013 की धारा 13 के तहत कम्पनी के मेमोरेंडम ऑफ एसोसिएशन में परिवर्तन लाने हेतु पुष्टिकरण के लिए **केन्द्र सरकार/क्षेत्रीय निदेशक, उत्तरी क्षेत्र-I** को आवेदन प्रस्तुत करने का प्रस्ताव किया है, यह विशेष प्रस्ताव असाधारण आम बैठक में कम्पनी को सक्षम करने हेतु वीरवार **20 अगस्त 2026** को आयोजित बैठक में कम्पनी के पंजीकृत कार्यालय को **"एनसीटी दिल्ली" से "तमिलनाडु राज्य" कंपनी रजिस्ट्रार, चेन्नई के अधिकार क्षेत्र के तहत,** में बदलने हेतु पारित किया गया।

यदि किसी व्यक्ति का हित कंपनी में इस पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित हो तो वह व्यक्ति या तो निवेशक शिकायत प्रपत्र फाइल कर एमसीए-21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज करें अथवा एक शपथ पत्र जिसमें उनके हित / विपक्ष के आधार हों, कारण देते हुए, "क्षेत्रीय निदेशक", उत्तरी क्षेत्र-I, बी-2 विंग, दूसरी मंजिल, पं. दीनदयाल अंत्योदय भवन सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 को पंजीकृत डाक द्वारा प्रेषित करें तथा इसकी एक कॉपी आवेदक कम्पनी को इसके नीचे वर्णित पंजीकृत कार्यालय **को** इस नोटिस के प्रकाशन की तारीख से चौदह दिनों के भीतर भेज दें:

पंजीकृत कार्यालय 11वीं मंजिल, हंसालय बिल्डिंग 15, बाराखंभा रोड, नई दिल्ली-110001

कृते और उसकी ओर से
इशिता प्रॉपर्टीज लिमिटेड
एसडी/-
मनीषा बंसल
(निदेशक)
(डीआईएनः 06852044)

दिनांकः 22.08.2026
स्थानः नई दिल्ली

फार्म नं. आईएनसी-26

सूचना

केंद्र सरकार

क्षेत्रीय निदेशक, उत्तरी क्षेत्र-I

एनसीटी दिल्ली के समक्ष

कॉर्पोरेट मामलों के मंत्रालय

कंपनी अधिनियम 2013 की धारा 13 की उप-धारा (4) और कंपनी (निगमन) नियम 2014 के नियम 30 के उप नियम (5) के खंड (ए) के मामले में

और

होप्को इंडस्ट्रीज लिमिटेड का पंजीकृत कार्यालय 11वीं मंजिल, हंसालया बिल्डिंग 15, बाराखंभा रोड, नई दिल्ली-110001

जिसका CIN: U74999DL2018PLC343439 ("कंपनी") के मामले में

...याचिकाकर्ता

एतद्द्वारा जनसामान्य को सूचित किया जाता है कि कम्पनी ने कंपनी अधिनियम, 2013 की धारा 13 के तहत कम्पनी के मेमोरेंडम ऑफ एसोसिएशन में परिवर्तन लाने हेतु पुष्टिकरण के लिए **केन्द्र सरकार/क्षेत्रीय निदेशक, उत्तरी क्षेत्र-I** को आवेदन प्रस्तुत करने का प्रस्ताव किया है, यह विशेष प्रस्ताव असाधारण आम बैठक में कम्पनी को सक्षम करने हेतु सोमवार **17 अगस्त 2026** को आयोजित बैठक में कम्पनी के पंजीकृत कार्यालय को **"एनसीटी दिल्ली" से "तमिलनाडु राज्य" कंपनी रजिस्ट्रार, चेन्नई के अधिकार क्षेत्र के तहत,** में बदलने हेतु पारित किया गया।

यदि किसी व्यक्ति का हित कंपनी में इस पंजीकृत कार्यालय के प्रस्तावित परिवर्तन से प्रभावित हो तो वह व्यक्ति या तो निवेशक शिकायत प्रपत्र फाइल कर एमसीए-21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज करें अथवा एक शपथ पत्र जिसमें उनके हित / विपक्ष के आधार हों, कारण देते हुए, "क्षेत्रीय निदेशक", उत्तरी क्षेत्र-I, बी-2 विंग, दूसरी मंजिल, पं. दीनदयाल अंत्योदय भवन सीजीओ कॉम्प्लेक्स, नई दिल्ली-110003 को पंजीकृत डाक द्वारा प्रेषित करें तथा इसकी एक कॉपी आवेदक कम्पनी को इसके नीचे वर्णित पंजीकृत कार्यालय **को** इस नोटिस के प्रकाशन की तारीख से चौदह दिनों के भीतर भेज दें:

पंजीकृत कार्यालय 11वीं मंजिल, हंसालया बिल्डिंग 15, बाराखंभा रोड, नई दिल्ली-110001

कृते और उसकी ओर से
होप्को इंडस्ट्रीज लिमिटेड
एसडी/-
राजीव मोहंती
(निदेशक)
डीआईएनः 10898210

दिनांकः 22.08.2026
स्थानः नई दिल्ली

जीकेएन ड्राइवलाइन (इंडिया) लिमिटेड

सीआईएनः U74899HR1985PLC034079

पंजीकृत कार्यालयः 270, सेक्टर 24, फरीदाबाद-121005, हरियाणा, भारत

दूरभाष +91 (0) 129 2230582 या 4091100 ई-मेलः gdi.stakeholder@gknautomotive.com

नोटिस

कंपनी के इक्विटी शेयरों का निवेशक शिक्षा और संरक्षण कोष (आईईपीएफ) में हस्तांतरण

शेयरधारकों को इसके द्वारा निवेशक शिक्षा और संरक्षण निधि प्राधिकरण (लेखा, लेखा परीक्षा, हस्तांतरण और वापसी) नियम, 2016 ("नियम") के प्रावधानों के अनुसार सूचित किया जाता है, वित्तीय वर्ष 2019-20 के लिए घोषित अंतिम लाभांश, जो सात वर्षों की अवधि के लिए दावा नहीं किया गया था, 14 अक्टूबर 2026 को आईईपीएफ में जमा किया जाएगा। जिन संबंधित शेयरों पर लगातार सात वर्षों तक लाभांश का दावा नहीं किया गया था, उन्हें भी नियमों में निर्धारित प्रक्रिया के अनुसार स्थानांतरित किया जाएगा।

आईईपीएफ नियमों के अनुसार, कंपनी ने संबंधित शेयरधारकों को व्यक्तिगत रूप से इसकी सूचना दी है, जिन्होंने वित्तीय वर्ष 2019-20 से लगातार सात (7) वर्षों तक लाभांश का दावा नहीं किया था और जिनके शेयर उचित कार्रवाई करने के लिए आईईपीएफ प्राधिकरण को हस्तांतरित किए जाने के लिए उत्तरदायी है।

कंपनी ने शेयरधारकों और उनके द्वारा धारित शेयरों का विवरण उपलब्ध कराया है जो पूर्वोक्त नियमों के अनुसार निवेशक शिक्षा और संरक्षण कोष (आईईपीएफ) में अंतरित किए जाने के लिए उत्तरदायी हैं, और शेयरधारकों से अनुरोध किया जाता है कि वे कंपनी द्वारा उपलब्ध कराई गई जानकारी से लावारिस/गैर-भुनाए गए लाभांश और आईईपीएफ प्राधिकरण को हस्तांतरित किए जाने वाले संबंधित शेयरों के विवरण को सत्यापित करें।

इस संबंध में, कृपया निम्नलिखित पर ध्यान दें:

1. यदि आप भौतिक रूप में शेयर रखते हैं: डुप्लिकेट शेयर प्रमाणपत्र जारी किए जाएंगे और आईईपीएफ को स्थानांतरित कर दिए जाएंगे। आपके नाम पर पंजीकृत और आपके द्वारा धारित मूल शेयर प्रमाणपत्र स्वचालित रूप से रद्द हो जाएगा और गैर-परक्राम्य हो जाएगा।
2. यदि आप इलेक्ट्रॉनिक रूप में शेयर रखते हैं: आपका डीमैट खाता आईईपीएफ में स्थानांतरित करने के लिए उत्तरदायी शेयरों के लिए डेबिट किया जाएगा।

शेयरधारक आगे नोट कर सकते हैं कि इस नोटिस/संचार के माध्यम से कंपनी द्वारा उपलब्ध कराए गए विवरण को नियमों के लागू प्रावधानों के अनुसार डुप्लीकेट शेयर प्रमाण पत्र जारी करने और निवेशक शिक्षा और संरक्षण कोष (आईईपीएफ) प्राधिकरण को शेयरों के हस्तांतरण के प्रयोजनों के लिए पर्याप्त नोटिस माना जाएगा।

यदि कंपनी को 13 अक्टूबर 2026 तक संबंधित शेयरधारक से कोई संचार प्राप्त नहीं होता है, तो कंपनी इसके बाद निर्धारित नियमों के अनुसार अपने इक्विटी शेयरों को आईईपीएफ प्राधिकरण को हस्तांतरित करेगी। साथ ही, ऐसे इक्विटी शेयरों से संबंधित भविष्य के सभी लाभ आईईपीएफ प्राधिकरण को हस्तांतरित किए जाएंगे।

कृपया ध्यान दें कि उक्त नियमों के अनुसार आईईपीएफ को हस्तांतरित किए गए दावा न की गई लाभांश राशि और शेयरों के संबंध में कंपनी के खिलाफ कोई दावा नहीं किया जाएगा। यह ध्यान दिया जा सकता है कि संबंधित शेयरधारक कंपनी से पात्रता पत्र प्राप्त करने के बाद निर्धारित **ई-फॉर्म आईईपीएफ-5** में ऑनलाइन आवेदन करके आईईपीएफ प्राधिकरण से शेयरों और लाभांश का दावा कर सकते हैं। यदि शेयरधारकों के पास विषय वस्तु पर कोई प्रश्न है, तो वे निम्नलिखित पते पर रजिस्ट्रार और शेयर ट्रांसफर एजेंटों से संपर्क कर सकते हैं :- मैसर्स एमसीएस शेयर ट्रांसफर एजेंट लिमिटेड, 179-180, तीसरी मंजिल, डीएसआईडीसी शेड, ओखला औद्योगिक क्षेत्र, चरण-1, नई दिल्ली - 110020। फोनः 011-41406149/011-41406150, ईमेल आईडीः helpdeskdelhi@mcsregistrars.com

जीकेएन ड्राइवलाइन (इंडिया) लिमिटेड के लिए
एसडी/-
आदित्य कुमार
कंपनी सचिव
(ए-25509)

स्थानः फरीदाबाद
दिनांकः अगस्त 22, 2026

BAJAJ CONSUMER CARE LIMITED

bajaj CONSUMER CARE

CIN – L01110RJ2006PLC047173

Regd. Office: Old Station Road, Sevashram Chouraha, Udaipur 313 001, Rajasthan

Tel No. +91 294 2561631

Email Id. complianceofficer@bajajconsumer.com

Website: www.bajajconsumercare.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

In terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, on the captioned subject, please note that a Special Window has been opened for a period of one year from February 5, 2026 to February 4, 2027. This window enables eligible shareholders to lodge or re-lodge requests for transfer and dematerialization of physical securities that were sold or purchased prior to April 1, 2019 but were either not lodged with the Company/Registrar and Share Transfer Agent (RTA) or were rejected, returned, or remained unattended due to deficiencies in documentation, procedural requirements, or any other reason.

Eligible shareholders desirous of availing this opportunity are advised to contact the Company's Registrar and Share Transfer Agent, KFin Technologies Limited, at the following address:

Unit: Bajaj Consumer Care Limited
Selenium Building, Tower-B, Plot Nos. 31 & 32,
Financial District, Nanakramguda, Serilingampally,
Hyderabad – 500032, Telangana

Alternatively, shareholders may write to the RTA at **einward.ris@kfintech.com** or to the Company at **complianceofficer@bajajconsumer.com** at the earliest, so as to facilitate completion of the transfer/dematerialization process on or before **February 4, 2027**.

Date : August 21, 2026
Place : Mumbai

For Bajaj Consumer Care Limited
Sd/-
Jignesh Nagda
Company Secretary & Compliance Officer

bajaj GROUP THINK TOMORROW

सार्वजनिक घोषणा

(भारतीय दिवाला एवं दिवालियापन बोर्ड, 2016 की धारा 102 (1) एवं (2) के अंतर्गत)

ओडिसिया डिस्ट्रीब्यूशन टैक्नोलॉजीज़ प्राइवेट लिमिटेड (U52599DL2018PTC343068) के व्यक्तिगत गारंटर श्री सचिन शर्मा के लेनदारों के ध्यानार्थ

प्रासंगिक विवरण

1.	**देनदार/व्यक्तिगत गारंटर का नाम**	**श्री सचिन शर्मा**
2.	देनदार / व्यक्तिगत गारंटर का पता	684, दूसरी मंजिल, सेक्टर-23, गुड़गाँव, हरियाणा-122017
3.	आवेदन स्वीकार करने वाले आदेश का विवरण	आईए संख्या 1113 / एनडी / 2025 आईबी-754 / एनडी / 2024 आदेश दिनांक 12.08.2026 (आदेश 18.08.2026 को अपलोड किया गया)
4.	समाधान प्रोफेशनल का विवरण जिसके पास दावे पंजीकृत किए जाने हैं	**श्री अतुल मित्तल** **पंजी. सं.:** IBBI/IPA-001/IP-P00439/2017-2018/10762 **एएफए वैधः 31.12.2026 तक**
5.	बोर्ड के साथ पंजीकृत समाधान प्रोफेशनल का पता और ई-मेल	174, बाल्को अपार्टमेंट, प्लॉट नंबर 58, आईपी एक्सटेंशन, पटपरगंज, दिल्ली-110092 **ईमेल:** atulmittalip135@gmail.com
6.	समाधान प्रोफेशनल के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	163, बाल्को अपार्टमेंट, प्लॉट नंबर 58, आईपी एक्सटेंशन, पटपरगंज, दिल्ली-110092 **ईमेल:** pg.sharmasachin@gmail.com
7.	दावे प्रस्तुत करने की अंतिम तिथि	**10 सितंबर 2026**
8.	प्रासंगिक प्रपत्र जिनमें दावा दायर किया जाना है, यहां उपलब्ध हैं	**"फॉर्म बी"** **वेब लिंकः** https://www.ibbi.gov.in/home/downloads

एतद्वारा यह सूचना दी जाती है कि माननीय राष्ट्रीय कंपनी कानून न्यायाधिकरण, नई दिल्ली पीठ-कोर्ट II, ने **दिनांक 12.08.2026 को ओडिसिया डिस्ट्रीब्यूशन टैक्नोलॉजीज प्राइवेट लिमिटेड के व्यक्तिगत गारंटर श्री सचिन शर्मा** के खिलाफ व्यक्तिगत दिवालियापन समाधान प्रक्रिया शुरू करने का आदेश दिया है।

ओडीसा डिस्ट्रीब्यूशन टैक्नोलॉजीज प्राइवेट लिमिटेड के व्यक्तिगत गारंटर, श्री सचिन शर्मा के लेनदारों को एतद्वारा सूचित किया जाता है कि वे **10.09.2026** को या उससे पहले क्रम संख्या 6 के सामने उल्लेखित पते पर समाधान पेशेवर के समक्ष अपने दावों को प्रमाण के साथ प्रस्तुत करें।

लेनदारों को अपने दावे प्रमाण सहित इलेक्ट्रॉनिक माध्यम या डाक द्वारा प्रस्तुत करने होंगे।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/-
श्री अतुल मित्तल
समाधान प्रोफेशनल
श्री सचिन शर्मा (व्यक्तिगत गारंटर) के मामले में
पंजीकरण सं.:IBBI/IPA-001/IP-P00439/2017-2018/10762

तिथि : 22 अगस्त 2026
स्थान : नई दिल्ली

CAPITAL TRUST LIMITED

Capital Trust

(CIN-L65923DL1985PLC195299)

Registered Office: 205 Centrum Mall, Sultanpur, M G Road, New Delhi-110030

Email: info@capitaltrust.in Web: www.capitaltrust.in

NOTICE

Pursuant to General Circular No. 9/2024 dated September 19, 2024, read with the circulars dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021, December 14, 2021, December 28, 2022, September 25, 2023, September 19, 2024, and all other relevant circulars issued by the Ministry of Corporate Affairs (collectively referred to as the "MCA Circulars"), and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020, Circular No. SEBI/HO/CFD/CMD/CIR/P/2020/242 dated December 9, 2020, Circular No. SEBI/HO/CFD/CMD2/P/CIR/2021/11 dated January 15, 2021, Circular No. SEBI/HO/CFD/CMD2/P/CIR/2022/62 dated May 13, 2022, Circular No. SEBI/HO/CFD/PoD-2/P/CIR/2023/4 dated January 5, 2023, Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 3, 2024, and all other relevant circulars issued by the Securities and Exchange Board of India (hereinafter collectively referred to as the "SEBI Circulars"), the holding of Annual General Meetings ("AGM") through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM"), without the physical presence of Members at the meeting, has been permitted.

In compliance with the provisions of the Companies Act, 2013 ("Act"), the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), and the MCA Circulars and SEBI Circulars, the forthcoming 40th Annual General Meeting of the Company will be held on Friday, September 18, 2026, at 9:00 a.m. (IST) through VC/OAVM. Accordingly, Members can join and participate in the AGM through VC/OAVM facility only.

Pursuant to the aforesaid MCA Circulars and SEBI Circulars, the Notice of the 40th AGM, along with the Annual Report for FY 2025-26, will be sent through electronic mode only to those Members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent ("RTA") or with their Depository Participant ("DP")/Depository. The Company is also providing the facility of e-voting during the AGM and remote e-voting to all its members, in line with earlier practices.

If your e-mail address is already registered with the Company/RTA or with your DP/Depository, the Notice of the AGM, along with the Annual Report for FY 2025-26 and login details for e-voting, shall be sent to your registered e-mail address.

In case you have not registered your e-mail address with the Company/RTA or with your DP/Depository, please follow the instructions below to register your e-mail address for receiving the Notice of the AGM, Annual Report for FY 2025-26, and login details for e-voting.

Physical Holding	Members may send a request to the RTA of the Company, i.e., MAS Services Limited, at T-34, 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi - 110 020, along with a duly filled Form No. ISR-1. The form can be downloaded from the Company's website at www.capitaltrust.in under the "Investor Relations" tab, as well as from the RTA's website at www.masserv.com under the "Download" tab. Members may also send the duly filled Form No. ISR-1, digitally signed, to the RTA at investor@masserv.com, with a copy marked to the Company at cs@capitaltrust.in.
Demat Holding	Members are requested to contact their respective DP and register/update their e-mail address and bank account details as per the process advised by the DP.

The Registers of Members and Share Transfer Books of the Company will remain closed from Saturday, 12th September, 2026 to Friday, 18th September, 2026 (both days inclusive) for the purpose of annual closure of books.

The Company will provide its members with a facility for remote e-voting through electronic voting services arranged by National Securities Depository Limited (NSDL). The remote e-voting period shall commence on Tuesday, September 15, 2026 at 09:00 a.m. and shall end on Thursday, September 17, 2026 at 05:00 p.m. The remote e-voting facility shall not be allowed beyond the said date and time.

The cut-off date for determining the eligibility of Members to vote through remote e-voting and e-voting during the AGM shall be Friday, September 11, 2026. A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting as well as e-voting during the AGM.

Detailed instructions in this regard will be provided in the Notice of the AGM. The Notice of the AGM and the Annual Report for FY 2025-26 will also be made available on the Company's website at www.capitaltrust.in, and on the websites of BSE Limited at www.bseindia.com and the National Stock Exchange of India Limited at www.nseindia.com.

Members attending the AGM through VC/OAVM shall be counted for the purpose of determining the quorum under Section 103 of the Companies Act, 2013.

In case of any queries, Members may contact or write to the RTA at the address and e-mail ID mentioned above, with a copy marked to the Company.

For CAPITAL TRUST LIMITED
Sd/-
(Tanya Sethi)
Company Secretary
ACS: 31566

Place: New Delhi
Dated: 21.08.2026

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

स्पेक्ट्रम टैलेंट मैनेजमेंट लिमिटेड

पंजीकृत कार्यालय : बी-46, रिट्रीट अपार्टमेंट्स, 20 आई.पी. एक्सटेंशन, दिल्ली-110092, भारत

सीआईएन : L51100DL2012PLC235573

फोन : 0120-4258857

ईमेल : cs@stmpl.co.in | वेबसाइट : www.stmpl.co.in

सदस्यों को सूचना

चौदहवीं (14वीं) वार्षिक साधारण सभा

एतद्वारा सूचना दी जाती है कि स्पेक्ट्रम टैलेंट मैनेजमेंट लिमिटेड (''कंपनी'') की चौदहवीं (14वीं) वार्षिक साधारण सभा (''एजीएम/बैठक'') कंपनी अधिनियम, 2013 (''अधिनियम'') तथा इसके अंतर्गत बनाए गए नियमों एवं भारतीय प्रतिभूति और विनिमय बोर्ड (सूचीबद्धता दायित्व तथा प्रकटीकरण आवश्यकताएं) विनियमावली, 2015 (''सूचीबद्धता विनियमावली'') के लागू प्रावधानों के अनुपालन में, कॉर्पोरेट कार्य मंत्रालय द्वारा जारी सामान्य परिपत्र संख्या 03/2025, 09/2024 तथा 20/2020 क्रमशः तिथि 22 सितंबर 2025, 19 सितंबर 2024 तथा 5 मई 2020 (''एमसीए परिपत्र'') तथा भारतीय प्रतिभूति और विनिमय बोर्ड द्वारा जारी लागू परिपत्रों (''सेबी परिपत्र'') (सामूहिक रूप से ''संगत परिपत्र'' संदर्भित) के साथ पठित, किसी एक सामान्य स्थान पर सदस्यों की भौतिक उपस्थिति के बिना, वीडियो कॉन्फ्रेंसिंग (''वीसी'')/अन्य ऑडियो-विजुअल माध्यमों (''ओएवीएम'') के जरिए, एजीएम की सूचना तिथि 12 अगस्त 2026 (''सूचना'') में निर्धारित कार्यों को निष्पादित करने हेतु गुरुवार, 17 सितंबर 2026 को पूर्वाह्न 11:00 बजे (भारतीय मानक समय) आयोजित होना निर्धारित है।

सदस्यों को एतद्द्वारा सूचित किया जाता है कि :

1. वित्तीय वर्ष 2025-26 हेतु सूचना तथा वार्षिक रिपोर्ट (''वार्षिक रिपोर्ट'') संगत परिपत्रों के अनुसार केवल उन्हीं सदस्यों को इलेक्ट्रॉनिक माध्यम से भेजी गई है, जिनके ईमेल आईडी शुक्रवार, 14 अगस्त 2026 तक कंपनी/रजिस्ट्रार तथा शेयर ट्रांसफर एजेंट (''आरटीए'') या उनके संबंधित डिपॉजिटरी पार्टिसिपेंट के पास पंजीकृत हैं। सूचना तथा वार्षिक रिपोर्ट का इलेक्ट्रॉनिक प्रेषण 21 अगस्त 2026 को पूर्ण हो चुका है। सूचीबद्धता विनियमों के विनियम 36(1)(बी) के अनुपालन में, उन सदस्यों को भी वार्षिक रिपोर्ट तक पहुंचने हेतु वेब-लिंक वाला एक पत्र प्रेषित किया गया है जिनके ईमेल आईडी कंपनी/डिपॉजिटरी के पास पंजीकृत नहीं हैं।
2. सदस्यगण सूचना तथा वार्षिक रिपोर्ट को कंपनी की वेबसाइट **https://www.stmpl.co.in/investors/#1676461337784-e0402148-f233** पर, नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड (''एनएसई'') की वेबसाइट **www.nseindia.com** पर तथा नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड (''एनएसडीएल'') की वेबसाइट **https://www.evoting.nsdl.com** पर भी प्राप्त कर सकते हैं। यह सार्वजनिक सूचना कंपनी की वेबसाइट पर भी उपलब्ध है।
3. कंपनी ने एजीएम से पूर्व रिमोट ई-वोटिंग तथा एजीएम के दौरान ई-वोटिंग के माध्यम से अपने वोट इलेक्ट्रॉनिक रूप से डालने की सुविधा प्रदान करने हेतु एनएसडीएल की सेवाएं ली हैं। जिन सदस्यों ने एजीएम से पूर्व रिमोट ई-वोटिंग द्वारा अपना वोट डाल दिया है, वे एजीएम में भाग ले सकते हैं लेकिन पुनः वोट डालने के हकदार नहीं होंगे। ई-वोटिंग आयोजन संख्या 141097 है।
4. एजीएम की तिथि से पूर्व रिमोट ई-वोटिंग की सुविधा निम्नलिखित मतदान अवधि (दोनों दिन सम्मिलित) के दौरान उपलब्ध रहेगी :

रिमोट ई-वोटिंग का आरंभ	सोमवार, 14 सितंबर 2026 को पूर्वाह्न 9:00 बजे (भारतीय मानक समय) से
रिमोट ई-वोटिंग का समापन	बुधवार, 16 सितंबर 2026 को सायं 5:00 बजे (भारतीय मानक समय) तक

उपर्युक्त अवधि की समाप्ति पर रिमोट ई-वोटिंग मॉड्यूल को एनएसडीएल द्वारा निष्क्रिय कर दिया जाएगा तथा तदोपरांत रिमोट ई-वोटिंग की अनुमति नहीं दी जाएगी। एक बार जब सदस्य द्वारा किसी प्रस्ताव पर वोट डाल दिया जाता है, तो सदस्य को बाद में इसे बदलने की अनुमति नहीं होगी। एजीएम में शामिल होने के विस्तृत निर्देश तथा एजीएम से पूर्व या एजीएम के दौरान रिमोट ई-वोटिंग में भागीदारी का तरीका सूचना में प्रदान किया गया है, जो कंपनी की वेबसाइट पर भी उपलब्ध है।

5. वही व्यक्ति जिसका नाम गुरुवार, 10 सितंबर 2026 (''कट-ऑफ तिथि'') को डिपॉजिटरी द्वारा बनाए गए सदस्यों के रजिस्टर या लाभाधिकारी स्वामियों के रजिस्टर में दर्ज है, केवल वही रिमोट ई-वोटिंग तथा एजीएम में और एजीएम के 30 मिनट बाद तक ई-वोटिंग की सुविधा का लाभ उठाने का हकदार होगा। कोई भी व्यक्ति जो कट-ऑफ तिथि को सदस्य नहीं है, वह इस सूचना को केवल जानकारी के उद्देश्य से माने। सदस्यों के मतदान अधिकार उक्त कट-ऑफ तिथि पर कंपनी की चुकता इक्विटी शेयर पूंजी में उनके शेयर के अनुपात में होंगे। कोई भी व्यक्ति जिसके पास भौतिक रूप में शेयर हैं या जो सूचना के इलेक्ट्रॉनिक प्रेषण की तिथि के बाद शेयर प्राप्त करता है तथा कंपनी का सदस्य बनता है और कट-ऑफ तिथि तक शेयर धारित करता है, वह **evoting@nsdl.com** पर या आरटीए को **admin@skylinerta.com** पर एक अनुरोध भेजकर लॉगिन आईडी तथा पासवर्ड प्राप्त कर सकता है। हालांकि, यदि आप ई-वोटिंग के लिए एनएसडीएल के साथ पहले से पंजीकृत हैं, तो आप अपना वोट डालने के लिए अपनी मौजूदा यूजर आईडी तथा पासवर्ड का उपयोग कर सकते हैं।
6. मैसर्स विजय के. सिंघल एंड एसोसिएट्स के प्रोपराइटर, कंपनी सचिव व्यवसाय में कार्यरत, श्री विजय के. सिंघल को बैठक के दौरान एक निष्पक्ष तथा पारदर्शी तरीके से रिमोट ई-वोटिंग प्रक्रिया एवं ई-वोटिंग की जांच हेतु जांचकर्ता के रूप में नियुक्त किया गया है।
7. एजीएम में निष्पादित किए जाने वाले कार्य की मद से संबंधित संगत दस्तावेज इलेक्ट्रॉनिक रूप से निरीक्षण के लिए उपलब्ध हैं तथा एजीएम में निरीक्षण के लिए खुले रहेंगे।
8. एजीएम के मतदान परिणाम जांचकर्ता की रिपोर्ट के साथ वैधानिक समय-सीमा के अनुसार घोषित किए जाएंगे तथा कंपनी की वेबसाइट **https://www.stmpl.co.in/investors/#1676461337784-e0402148-f233**, स्टॉक एक्सचेंज अर्थात् **www.nseindia.com** तथा एनएसडीएल की वेबसाइट https://www.evoting.nsdl.com पर भी रखे जाएंगे। 9. ई-वोटिंग से संबंधित किसी भी प्रश्न के मामले में, आप **https://www.evoting.nsdl.com** के डाउनलोड अनुभाग में उपलब्ध शेयरधारकों के लिए प्रायः पूछे जाने वाले प्रश्न (एफएक्यू) तथा शेयरधारकों के लिए ई-वोटिंग उपयोगकर्ता नियमावली का संदर्भ ले सकते हैं या +91 22 48867000 पर कॉल कर सकते हैं या सुश्री पल्लवी म्हात्रे, सहायक उपाध्यक्ष, एनएसडीएल को **evoting@nsdl.com** पर एक अनुरोध भेज सकते हैं।
10. सदस्यों से अनुरोध है कि वे अपने प्रश्नों/शिकायतों, यदि कोई हों, को **cs@stmpl.co.in** पर प्रेषित करें।
11. सदस्यों से अनुरोध है कि वे अपने स्थायी खाता संख्या (पैन), केवाईसी विवरण तथा नामांकन को आरटीए (भौतिक शेयरों के मामले में) / डिपॉजिटरी पार्टिसिपेंट (डीमैटरियलाइज्ड शेयरों के मामले में) के पास अद्यतन करें।
12. एजीएम में भागीदारी, रिमोट मतदान के तरीके तथा एजीएम के दौरान ई-वोटिंग पर विस्तृत निर्देशों एवं प्रक्रिया के लिए, कृपया सूचना देखें।

बोर्ड के आदेशानुसार
कृते स्पेक्ट्रम टैलेंट मैनेजमेंट लिमिटेड
हस्ता./-
आलोक पांडे
कंपनी सचिव तथा अनुपालन अधिकारी

तिथि : 21 अगस्त 2026
स्थान : नोएडा

THIS ADVERTISEMENT IS FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN OFFER OR AN INVITATION OR A RECOMMENDATION TO PURCHASE, TO HOLD OR SELL SECURITIES. THIS IS NOT AN ANNOUNCEMENT FOR THE OFFER DOCUMENT. ALL CAPITALIZED TERMS USED HEREIN AND NOT DEFINED HEREIN SHALL HAVE THE MEANING ASSIGNED TO THEM IN THE LETTER OF OFFER DATED AUGUST 20, 2026 (THE "LETTER OF OFFER" OR "LOF") FILED WITH THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE" OR THE "STOCK EXCHANGE") AND SECURITIES AND EXCHANGE BOARD OF INDIA (SEBI).

KSHITIJ POLYLINE LIMITED

KSHITIJ WORLD CLASS PRODUCTS

Corporate Identification Number: L25209MH2008PLC180484

Our Company was originally incorporated as "Kshitij Polyline Private Limited" on March 26, 2008 under the provisions of Companies Act, 1956 vide certificate of Incorporation issued by Registrar of Companies, Mumbai. Consequent upon the conversion of our Company into public limited company, the name of our Company was changed to "Kshitij Polyline Limited" vide fresh certificate of incorporation dated on January 19, 2018 issued by Registrar of Companies, Mumbai. The Corporate Identification Number of our Company is L25209MH2008PLC180484. The Registered Office of the Company was shifted from 417/418, Dimple Arcade, Near Sai Dham temple, Thakur Complex, Kandivali (East), Mumbai - 400101 to 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101 on August 1, 2024. For details of changes in our Name and Registered Office of the Company and other details, kindly refer to the section titled "General Information" beginning on page no. 37 of the Letter of Offer.

Registered Office: 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101

Website: www.kshitijpolyline.co.in; **E-Mail:** compliance@kshitijpolyline.co.in; **Telephone No:** +91-22-45144087/46076837

Company Secretary and Compliance Officer: Ms. Nikita Dhaval Mehta

CORRIGENDUM TO THE LETTER OF OFFER DATED AUGUST 18, 2026 (THE "LETTER OF OFFER" / "LOF") AND NOTICE TO INVESTORS (THE "CORRIGENDUM")

OUR PROMOTERS - MR. BHARAT HEMRAJ GALA, MR. HEMRAJ BHIMSHI GALA AND MRS. RITA BHARAT GALA

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF KSHITIJ POLYLINE LIMITED (OUR "COMPANY" OR THE "ISSUER") ONLY

RIGHT ISSUE OF UPTO 61697950 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 2.00 EACH ("EQUITY SHARES" OR "RIGHTS EQUITY SHARES) OF KSHITIJ POLYLINE LIMITED ("KPL" OR THE "COMPANY" OR THE "ISSUER" OR "OUR COMPANY") FOR CASH AT A PRICE OF ₹ 3.17 PER RIGHTS EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 1.17 PER RIGHTS EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING UP TO ₹ 1,955.83 LAKHS* ("THE ISSUE ") ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 2 (TWO) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON WEDNESDAY, AUGUST 19, 2026 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 65 OF THE LETTER OF OFFER.

***Assuming full subscription in the Issue. Subject to finalisation of Basis of Allotment.**

CORRIGENDUM TO THE LETTER OF OFFER ("LOF") DATED AUGUST 18, 2026

This is with reference to the Letter of Offer dated August 18, 2026 ("LOF") filed by the Company with the National Stock Exchange of India Limited (the "Stock Exchange") and the Securities and Exchange Board of India ("SEBI") (for information purpose only). Applicants / Investors may note the following modifications to the disclosures in the Letter of Offer and the same may be taken as updated and included in the Letter of Offer.

This Corrigendum is being issued to inform the Eligible Equity Shareholders and other concerned persons about certain revisions in the proposed Rights Issue, including the number of Rights Equity Shares, total Issue Size, post-Issue paid-up share capital and Objects of the Issue. The aforesaid revisions are being made pursuant to the identification of inadvertent typographical errors in the Rights Issue ratio stated in the intimation(s) submitted to the Stock Exchange and other related documents, which necessitated corresponding revisions in the aforesaid particulars to accurately reflect the intended and approved Rights Issue structure. Except for the changes specifically set out in this Corrigendum, all other terms, conditions and disclosures contained in the Letter of Offer shall remain unchanged.

The following disclosure in Letter of Offer dated August 18, 2026 will be modified as above and would be read as follows in all of the pages stated below:

1. On the cover page of the Letter of Offer, under the heading "THE ISSUE", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
2. On the cover page of the Letter of Offer, under the heading "ISSUE SCHEDULE", the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".
3. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue / Rights Issue" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
4. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue Size" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
5. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Rights Equity Shares being offered by our Company", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925".
6. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Issue Size", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs (Rupees Nineteen Crore Fifty-Five Lakh Eighty-Three Thousand Only)" instead of "₹ 2,933.74 lakhs (Rupees Twenty-Nine Crores Thirty-Three Lakhs Seventy-Four Thousand Only)".
7. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Equity Shares outstanding after the Issue (assuming full subscription for and Allotment of the Rights Entitlement)", Number of Equity Shares shall be read as "215942824" instead of "24,67,91,799".
8. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Present Issue in terms of this Letter of Offer", "Total Number of Right Equity Shares offered" shall be read as "Up to 61697950 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share" instead of "Up to 92546925 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share". Further, "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "1,233.96" instead of "1,850.94", and "Aggregate Value at Issue Price (₹ in Lakh)" shall be read as "1,955.83" instead of "2,933.74".
9. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Issued, Subscribed and Paid-Up Equity Share Capital after the Issue", the Capital shall be read as "Up to 215942824 Equity Shares of Face Value of ₹ 2.00 each" instead of "Up to 246791799 Equity Shares of Face Value of ₹ 2.00 each", and "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "4,318.86" instead of "4,935.84".
10. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Securities Premium Account - After the Issue", the amount shall be read as "4,254.38" instead of "4,615.31".
11. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 41 of the Letter of Offer, Point No. 5 shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
12. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, the first paragraph shall be read as "The Issue comprises of up to 61697950 Rights Equity Shares of face value of ₹ 2 each for a cash price at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs. For further details, see "Summary of this Letter of Offer" and "The Issue" on pages 17 and 35, respectively."
13. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "ISSUE PROCEEDS", the amount stated against "Gross proceeds from the Issue"* shall be read as "1,955.83" instead of "2,933.74", and the amount stated against "Net Proceeds"** shall be read as "1,905.83" instead of "2,883.74".
14. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "REQUIREMENTS OF FUNDS AND UTILIZATION OF NET PROCEEDS", the amount stated against "Repayment and/or Prepayment, in full or in part, of certain outstanding borrowings availed by our Company"* shall be read as "1,505.83" instead of "2,253.08", the amount stated against "General corporate purposes#"* shall be read as "400.00" instead of "630.66", and the amount stated against "Net Proceeds #" shall be read as "1,905.83" instead of "2,883.74".
15. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 r.w. 43 of the Letter of Offer, under section titled "PROPOSED SCHEDULE OF IMPLEMENTATION AND DEPLOYMENT OF FUNDS", the table after the paragraph "The following table provides for the proposed deployment of funds, after deducting Issue related expenses:" shall be read as under;

Particulars	Amount proposed to be funded from Net Proceeds	Proposed schedule for deployment of the Net Proceeds Fiscal 2027
Repayment and/or prepayment, in full or in part, of certain borrowings availed by our Company	1505.83	1505.83
General corporate purposes[(1)(2)]	400.00	400.00
Net Proceeds[(2)]	**1,905.83**	**1,905.83**

(1) The amount utilised for general corporate purposes alone shall not exceed 25% of the Gross Proceeds.

(2) Assuming full subscription in the Issue with respect to the Rights Equity Shares. Subject to finalisation of the Basis of Allotment.

16. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 44 of the Letter of Offer, in the first paragraph below the table, the amount stated therein shall be read as "₹ 2,253.08 Lakh" instead of "₹ 1,505.83 Lakh".
17. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 45 of the Letter of Offer, under the heading "2. General corporate purposes", the amount referred to in the first paragraph shall be read as "₹ 400.00 Lakh" instead of "₹ 630.66 Lakh".
18. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 46 of the Letter of Offer, under the heading "ESTIMATED ISSUE EXPENSES", entire Table shall be read as below;

(₹ in lakhs)

Activity	Estimated amount	Percentage of the total estimated Issue Expenses	Percentage of the total Issue Size
	(in ₹ lakhs)	(%)	(%)
Brokerage, selling commission and upload fees	1.00	2.00	0.05
Fees payable to the Registrar to the Issue	3.00	6.00	0.15
Fees payable to the legal advisors and other professional service providers^	20.00	40.00	1.02
Advertising, marketing expenses and shareholder outreach expenses	3.00	6.00	0.15
Fees payable to regulators, including Stock Exchanges, SEBI, depositories and other statutory fee	17.00	34.00	0.87
Printing and stationery, distribution, postage, etc.	5.00	10.00	0.26
Other expenses (including miscellaneous expenses and stamp duty)	1.00	2.00	0.05
Total estimated Issue Expenses*	**50.00**	**100.00**	**2.55**

**Subject to finalisation of Basis of Allotment. In case of any difference between the estimated Issue related expenses and actual expenses incurred, the shortfall or excess shall be adjusted with the amount allocated towards general corporate purposes. All issue related expenses will be paid out of the Issue Proceeds received at the time of receipt of the Application Money.*

^ Includes fees payable to the legal counsels, independent chartered accountant.

19. In SECTION V – FINANCIAL INFORMATION - FINANCIAL INFORMATION, on page No. 59 of the Letter of Offer, Second Last Para shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
20. In SECTION VI – STATUTORY AND OTHER INFORMATION - OTHER REGULATORY AND STATUTORY DISCLOSURES, on page No. 61 of the Letter of Offer, the third paragraph under the heading "AUTHORITY FOR THIS ISSUE" shall be read as "Our Board, in its meeting held on Thursday, August 13, 2026 and subsequently on Thursday, August 20, 2026, has resolved to issue 61697950 Rights Equity Shares to the Eligible Equity Shareholders, at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs and the Rights Entitlement as 2 (Two) Rights Equity Shares for every 5 (Five) fully paid-up Equity Shares, held as on the Record Date being Wednesday, August 19, 2026. The Issue Price has been arrived at by our Company prior to determination of the Record Date."
21. On the SECTION VII – ISSUE RELATED INFORMATION - TERMS OF THE ISSUE, under the heading "ISSUE SCHEDULE" on Page No. 84, the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".

The above changes are to be read in conjunction with the Letter of Offer and accordingly their references in the Letter of Offer stand updated and amended pursuant to this Corrigendum. The information in this Corrigendum supplements the Letter of Offer and updates the information in the Letter of Offer, as applicable. All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Letter of Offer.

The Corrigendum along with Revised Letter of Offer dated August 20, 2026 was filed with SEBI and the Stock Exchanges and shall be made available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchange i.e. NSE at www.nseindia.com and the websites of the Company at www.kshitijpolyline.co.in.

For Kshitij Polyline Limited
Sd/-
Nikita Dhaval Mehta
Company Secretary
and Compliance Officer

Date: August 21, 2026
Place: Mumbai

Our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a LOF dated August 18, 2026 and revised Letter of Offer dated August 20, 2026 with SEBI and Stock Exchanges. Potential Shareholders/ Investors should note that investment in securities involves a high degree of risk and are requested to refer to the LOF, including the section "Risk Factors" beginning at page 20 of the LOF in making investment decisions. This Corrigendum to the LOF has been prepared for publication in India and may not be released in the United States. This Corrigendum to the LOF does not constitute an offer of Equity Shares for sale in any jurisdiction, including the United States, and any Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Equity Shares in the United States.

FORM NO. 14
[See Regulation 33(2)]
By Regd. A/D, Dasti failing which by Publication.

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL DELHI(DRT 1)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

RC/410/2025 **07-08-2026**

AU SMALL FINANCE BANK LTD. Versus **M/S R D POLYMERS**

To

(CD 1) M/S R D POLYMERS, THROUGH ITS PROP. - VIKAS KUMAR BANSAL S/O NARESH BANSAL, PLOT NO 2908, J BLOCK, DSIDC INDUSTRIAL AREA, NARELA, North West, DELHI-110040

Also At: M/S R D PLOYMERS, 12-13, POCKET-13, SECTOR-24, NEAR BABOSA MANDIR, RITHALA, DELHI-110085

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI(DRT 1) in TA/2514/2022 an amount of **Rs 4732690.00** along with pendentellite and future interest @ **12 %** Compound Interest Monthly w.e.f. **26/02/2022** till realization and costs of **Rs 50000 (Rupees Fifty Thousands Only)** has become due against you (Jointly and severally/ Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on **01/10/2026** at **10:30 a.m.** for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay:

(a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 07/08/2026

RAVINDER KUMAR TOMAR
Recovery Officer-I
DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the **Registrar at ROC CRC, IICA, Manesar, Plot No. 6, 7 & 8, sector-5, IMT Manesar, Gurgaon(Haryana)-122050** that **Everanx Cybertech LLP**, a Limited Liability Partnership may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.

2. The principal objects of the company are as follows:

To advise, provide consultancy services including information technology, develop and implement products for customers on all matters regarding implementation of computer software and hardware systems, management of data processing and information systems and data communication systems whether in India/abroad.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at **3rd Flr, JMD Regent Arcade, Mall, A-BLOCK, Phase-I, DLF QE, DLF Phase- I, Gurgaon- 122002, Haryana, India.**

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the **Registrar at ROC CRC, IICA, Manesar, Plot No. 6, 7 & 8, sector-5, IMT Manesar, Gurgaon(Haryana)-122050,** within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office address mentioned above.

Dated this 21ST day of August 2026

Name(s) of Applicant / Designated Partners / Partners:
1. Sanjeev Agarwal, SD/-
2. Sandeep Santosh Gupta, SD/-

FORM NO. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act [Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at **ROC CRC, IICA, Manesar, Plot No. 6, 7 & 8, sector-5, IMT Manesar, Gurgaon(Haryana)-122050 that Nityra Technologies LLP,** a Limited Liability Partnership may be registered under Part I of Chapter XXI of the Companies Act, 2013, as a company limited by shares.
2. The principal objects of the company are as follows:

a) To advise, provide consultancy services including information technology, develop and implement products for customers on all matters regarding implementation of computer software and hardware systems, management of data processing and information systems and data communications system whether in India/abroad.

3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 15TH FLOOR, TOWER-A, DLF BUILDING NO.5, DLF QE, DLF Phase II, Gurgaon- 122002, Haryana, India.
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at ROC CRC, IICA, Manesar, Plot No. 6, 7 & 8, sector-5, IMT Manesar, Gurgaon(Haryana)-122050, within twenty-one days from the date of publication of this notice, with a copy to the company at its registered office address mentioned above.

Dated this 21ST day of August 2026

Name(s) of Applicant / Designated Partners / Partners:
1. Sanjeev Agarwal, SD/-
2. Sandeep Santosh Gupta, SD/-

PUBLIC ANNOUNCEMENT
IN THE MATTER OF BHARATAGE INNOVATIONS PRIVATE LIMITED
(Change in Process-Specific Email ID)

This is with reference to the Public Announcement dated 01.08.2026 issued by the undersigned pursuant to the applicable provisions of the IBBI (Voluntary Liquidation Process) Regulations, 2017, inviting claims from creditors / stakeholders in relation to the voluntary liquidation of Bharatage Innovations Private Limited. It is hereby informed that, due to certain technical issues with the process specific Email ID i.e., bipl.liquidator@gmail.com, the undersigned is presently unable to access the said email ID and the same is showing inactive.

Accordingly, all communications, including submission of claims pursuant to the aforesaid Public Announcement dated 01.08.2026 and any correspondence / communications in the process, be made at the new process-specific email ID at liquidator.bharatage@gmail.com and/or the IBBI registered email id at pcslovkeshbatra@gmail.com.

All other particulars, terms, conditions, timelines and requirements contained in the Public Announcement dated 01.08.2026 shall remain unchanged. Stakeholders/claimants are requested to take note of the above change and use the aforesaid new email ID and/or the IBBI registered email id for all future communications in relation to the voluntary liquidation process.

Date: 21.08.2026
Place: Delhi

Sd/-
Lovkesh Batra
Liquidator in the matter of Bharatage Innovations Private Limited
IBBI Registration No.: IBBI/IPA-002/IP-N01357/2026-2027/14647
AFA Certificate No.: AA2/14647/01/311227/204508
AFA Valid Upto: 31.12.2027

Process Specific Email Id: liquidator.bharatage@gmail.com
Email Id registered with IBBI: pcslovkeshbatra@gmail.com
Address registered with IBBI: F-29, LGF, Green Park, New Delhi, South Delhi, 110016

MobiKwik

ONE MOBIKWIK SYSTEMS LIMITED
CIN: L64201HR2008PLC053766
Registered Office: Unit No. 102, 1st Floor, Block B, Pegasus One, Golf Course Road, Sector-53, Gurugram, Haryana-122003, India
Tel: +91 (124) 490 3344, **Email ID:** cs@mobikwik.com; **Website:** www.mobikwik.com

NOTICE OF THE 18th ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

Notice is hereby given that the 18th Annual General Meeting ('AGM') of the members of One MobiKwik Systems Limited ('Company') is scheduled to be held on Tuesday, September 22, 2026 at 11:00 A.M (IST) through video conferencing ('VC') and other audio-visual means ('OAVM') to transact the businesses as set out in the Notice of the AGM ('Notice'), without the physical presence of the members at a common venue, in compliance with the applicable provisions of the Companies Act, 2013 ('the Act') and the rules made thereunder and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with relevant circulars issued by the Ministry of Corporate Affairs and the SEBI from time to time. Members will be able to attend the AGM through VC/ OAVM facility only.

Members participating through VC/OAVM shall be reckoned for the purpose of quorum under Section 103 of the Companies Act. The facility for appointment of proxies by the members will not be available since the AGM is being held through VC/OAVM.

In Compliance with the applicable statutory compliances, the dispatch of the Notice of 18th AGM and the Annual Report for the Financial Year 2025-26 have been completed on Friday, August 21, 2026, through electronic mode to those members whose e-mail addresses are registered with the Company/ Registrar and Share Transfer Agent of the Company ('RTA')/ Depositories/ Depository Participants ('DPs'). These documents are also available on the website of the Company: https://www.mobikwik.com/ir/meetings/agm-2026, Stock Exchanges i.e. BSE Limited; www.bseindia.com and National Stock Exchange of India Limited; www.nseindia.com and National Securities Depository Limited ('NSDL'); https://www.evoting.nsdl.com.

The Company has arranged e-voting facility ('remote e-voting' and 'e-voting during the AGM') for all its members holding shares in physical or demat mode, as on the Cut-off date i.e. Tuesday, September 15, 2026 through the e-voting platform of NSDL in respect of the resolutions to be passed at the AGM. Only members holding shares of the Company as on the above-mentioned Cut-off date shall be entitled to avail the e-voting facility. Voting rights (for e-voting facility) shall be reckoned on the paid-up value of the shares registered in the name of the Member(s) of the Company as on the Cut-off date. All eligible Members are requested to note following schedule of e-voting facility:

Particulars	Date
Date of completion of dispatch of Notice and Annual Report for financial year 2025-2026 through electronic mode	Friday, August 21, 2026
Date and time of commencement of remote e-Voting	Saturday, September 19, 2026 at 09:00 A.M. (IST)
Date and time of end of remote e-Voting	Monday, September 21, 2026 at 05:00 P.M. (IST)
Date and time of e-voting during AGM	Tuesday, September 22, 2026 at 11:00 A.M. (IST)
Date of declaration of result	One or before Thursday, September 24, 2026

The Company has appointed Mr. Devesh Kumar Vasisht, Managing Partner and Mr. Praveen Kumar, Partner of DPV & Associates LLP, (Firm Registration No. L2021HR009500) as the Scrutinizer for scrutinizing the remote e-voting and e-voting process to ensure that the process is carried out in a fair and transparent manner. The scrutinizer will submit his report to the Chairman after completion of the scrutiny. The result of the voting on the resolutions at the declared meeting shall be announced by the Chairman or any other person authorized by him immediately after the results are declared.

All eligible members and persons who become members of the Company after the dispatch of the Notice may follow the instructions for e-voting facility, manner of attending/ joining AGM through VC/ OAVM and registering/ updating e-mail address of members as mentioned in the Notice of AGM. The Members who cast their vote by remote e-voting may attend the meeting through VC/ OAVM but shall not be entitled to cast their vote again during the AGM. Vote once casted by the Member shall not be allowed to be changed subsequently. Please note that remote e-voting shall be disabled by the NSDL beyond the date and time specified in the above schedule.

A person who is not a shareholder as on the cut-off date should treat the Notice of the AGM for information purposes only.

In case of any query, members may refer to the Frequently Asked Questions (FAQ) for Members available on https://evoting.nsdl.com or contact NSDL at 022-48867000 or send email to evoting@nsdl.com to the attention of Mr. Amit Vishal or Ms. Pallavi Mhatre or send their queries to NSDL at their address: 3rd Floor, Naman Chamber, Plot C-32, G-Block, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra -400 051.

For One MobiKwik Systems Limited

Sd/-
Ankita Sharma
Company Secretary and Compliance Officer
Membership No. A37518

Date: August 21, 2026
Place: Gurugram

SUBROS LIMITED

Regd. Office: Lower Ground Floor, World Trade Centre, Barakhamba Lane, New Delhi – 110001,
Tel. No. 011-23414946-49, **CIN:** L74899DL1985PLC020134
Email: kamal.samtani@subros.com, **Website:** www.subros.com

NOTICE OF 41st ANNUAL GENERAL MEETING ("AGM") TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO VISUAL MEANS (OAVM) AND E-VOTING INFORMATION

1. The 41st AGM of the Members of the Company will be held on Friday, the 18th September, 2026 at 11.30 a.m. through VC / OAVM, in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and the rules made there under and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with General Circular Nos. 14/2020, 17/2020 dated 8th April, 2020, 13th April, 2020 and subsequent circulars recent being 03/2025, dated 22nd September, 2025 issued by Ministry of Corporate Affairs (MCA) to transact the businesses set-out in the Notice of AGM ("Notice") convening the AGM.
2. The Notice of the AGM and Annual Report shall be sent to all the Members whose email addresses are registered with the Company/Depository Participant(s).The aforesaid documents will also be available on the Company's website i.e. www.subros.com and the website of the Stock Exchanges i.e. www.bseindia.com and www.nseindia.com.
3. A letter containing the web-link of the Annual Report for the Financial Year 2025-26 will be sent at the registered addresses of the Shareholders whose e-mail addresses are not registered with the Company/RTA/Depository Participants.
4. The procedure for attending the AGM through VC / OAVM is explained in the Notice of the AGM and the weblink to attend the AGM is https://www.evoting.nsdl.com. Members attending the AGM through VC / OAVM shall be reckoned for the purpose of quorum as per Act.
5. **Manner of registering/updating email addresses and bank account for receiving dividend:**
   (i) **Members holding the shares in physical form:** Register/update the details in prescribed Form ISR-1 and other relevant forms with Registrar and Transfer Agent (RTA) at admin@mcsregistrars.com. Further, members may download the prescribed forms from the Company's website at https://www.subros.com/investors/other-advisory;
   (ii) **Members holding shares in dematerialized form:** Please contact your Depository Participants with whom you maintain your demat account for registration / updation of e-mail and bank account number;
   (iii) Payment of Dividend will be subject to deduction of Tax at Source (TDS) at applicable rates. For more details, please refer Notes to the Notice of the AGM.
6. **Manner of casting vote(s) through e-voting:**
   (i) Members will have an opportunity to cast their vote(s) on the businesses as set forth in the Notice of the AGM through electronic voting system (e-voting). The manner of e-voting by Members holding shares in dematerialized form, physical form and for Members who have not registered their email addresses will be provided in the Notice of the AGM which will also be available on the website of the Company i.e. www.subros.com.
   (ii) The facility for voting through electronic voting system will also be made available at the AGM and members attending the AGM who have not casted their vote(s) by remote e-voting will be able to vote at the AGM.
   (iii) The login credentials for casting the votes through e-voting shall be made available to the Members through email. Members who do not receive emails or whose email address is not registered with the Company/RTA/Depository Participant(s) may generate login credentials by following instructions given in the Notes to the Notice of AGM.
7. The Register of Members and Share Transfer Books of the Company shall remain closed from 12th September, 2026 to 18th September, 2026 (both days inclusive).
8. Members are requested to carefully read all the notes set out in the Notice of the AGM and in particular, instructions for joining the AGM and manner of casting vote through remote e-voting or e-voting at the AGM.
9. **Re-lodgment of transfer request of physical shares :**
   Pursuant to SEBI Circular No-HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026 a special window is extended for the period of one year from 5th February, 2026 to 4th February, 2027, only for re-lodgment of transfer deed, who have missed the earlier deadline of 6th January, 2026 for lodgment, one more opportunity is granted for them to re-lodge such shares for transfer subject to lock-in period of one year from the date of registration of transfer. The shareholders are encouraged to take advantage of this opportunity by furnishing necessary documents to the Company at the Registered Office or Company's Registrar and Transfer Agent, MCS Share Transfer Agent Limited, 179-180, DSIDC Shed, 3rd Floor, Okhla Industrial Area, Phase-I, New Delhi-110020; Email: admin@rmcsregistrars.com; website www.mcsregistrars.com.

For Subros Limited
Sd/-
Kamal Samtani
Company Secretary

Date: 21st August, 2026
Place: New Delhi

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY.
THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES.
NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA

(Please scan this QR Code to view this Addendum)

CJ Darcl Logistics

CJ DARCL LOGISTICS LIMITED

Our Company was originally incorporated as 'Delhi Assam Roadways Corporation Private Limited', a private limited company under the Companies Act, 1956, with a certificate of incorporation issued by the Registrar of Companies, Delhi and Haryana on December 10, 1986. Our Company was incorporated, inter alia, to purchase and take over the transport business that was carried on by Delhi Assam Roadways Corporation, a partnership firm. Pursuant to the provisions of section 43A (1A) of the Companies Act, 1956, the word "Private" was deleted with effect from July 1, 1994, and our Company became a deemed public limited company. Our Company was converted from a deemed public limited company to a public limited company vide the special resolution passed by the Shareholders on March 17, 1997. The certificate of incorporation was subsequently amended on December 1, 1998. Pursuant to a special resolution passed by our shareholders on February 16, 2010, the name of our Company was changed to 'Darcl Logistics Limited' to facilitate brand value of our Company, as short name can be easily popularized and, a fresh certificate of incorporation was issued by the RoC on February 23, 2010. Thereafter, pursuant to a special resolution passed by our shareholders dated August 10, 2017, the name of our Company was further changed to 'CJ Darcl Logistics Limited', by virtue of the Shareholders' Agreement entered with CJ Logistics Corporation and a fresh certificate of incorporation was issued by the RoC on September 13, 2017. For further details of change in name and Registered Office of our Company, see *"History and Certain Corporate Matters – Brief history of our Company"* and *"History and Certain Corporate Matters – Changes in Registered and Corporate Office"* pages 236 and 236, respectively, of the DRHP *(as defined hereinafter)*.

Registered and Corporate Office: Darcl House, Plot No. 55P, Sector – 44, Institutional Area, Gurugram – 122003, Haryana, India;
Contact Person: Apoorva Kumar, Company Secretary and Aarti Bhargava, Joint Company Secretary and Compliance Officer; **Telephone:** 0124 – 4303876
Website: www.cjdarcl.com; **E-mail:** investors@cjdarcl.com; **Corporate Identity Number:** U60222HR1986PLC068818

NOTICE TO INVESTORS: ADDENDUM TO THE DRAFT RED HERRING PROSPECTUS DATED SEPTEMBER 30, 2025 (THE "ADDENDUM" AND SUCH DRAFT RED HERRING PROSPECTUS, THE "DRAFT RED HERRING PROSPECTUS" OR THE "DRHP")

OUR PROMOTERS: KRISHAN KUMAR AGARWAL, DARSHAN KUMAR AGARWAL, NARENDER KUMAR AGARWAL, NITESH AGARWAL AND CJ LOGISTICS CORPORATION

INITIAL PUBLIC OFFER OF UP TO 36,375,355 EQUITY SHARES OF FACE VALUE OF ₹2 EACH ("EQUITY SHARES") OF CJ DARCL LOGISTICS LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION (THE "OFFER") COMPRISING A FRESH ISSUE OF UP TO 26,470,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 9,905,355 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION, COMPRISING UP TO 938,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY KRISHAN KUMAR AGARWAL, UP TO 345,250 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY DARSHAN KUMAR AGARWAL, UP TO 455,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY NARENDER KUMAR AGARWAL AND UP TO 795,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY NITESH AGARWAL (TOGETHER "PROMOTER SELLING SHAREHOLDERS"), UP TO 6,517,060 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY CERTAIN MEMBERS OF THE PROMOTER GROUP AND UP TO 855,045 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY OTHER PERSONS ("OTHER SELLING SHAREHOLDERS" AS DEFINED BELOW) (THE PROMOTER SELLING SHAREHOLDERS, PROMOTER GROUP SELLING SHAREHOLDERS AND THE OTHER SELLING SHAREHOLDERS, COLLECTIVELY, THE "SELLING SHAREHOLDERS", AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS, THE "OFFERED SHARES") (SUCH OFFER FOR SALE BY THE SELLING SHAREHOLDERS, THE "OFFER FOR SALE"). FOR FURTHER DETAILS IN RELATION TO THE SELLING SHAREHOLDERS, PLEASE SEE "LIST OF SELLING SHAREHOLDERS ON PAGE 15 OF THE DRHP. THE OFFER AND THE NET OFFER SHALL CONSTITUTE [●]% AND [●]%, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY, RESPECTIVELY.

OUR COMPANY IN CONSULTATION WITH THE BOOK RUNNING LEAD MANAGERS, MAY CONSIDER A PRE-IPO PLACEMENT, AS MAY BE PERMITTED UNDER APPLICABLE LAW FOR UP TO 5,294,000 EQUITY SHARES OF FACE VALUE OF ₹2 EACH, AT ITS DISCRETION, PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLMS. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THE OFFER MAY BE SUCCESSFUL AND WILL RESULT INTO LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. OUR COMPANY SHALL REPORT ANY PRE-IPO PLACEMENT TO THE STOCK EXCHANGES, WITHIN 24 HOURS OF SUCH PRE-IPO PLACEMENT (IN PART OR IN ENTIRETY) AND AS MAY BE REQUIRED UNDER APPLICABLE LAW. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RED HERRING PROSPECTUS AND THE PROSPECTUS.

THE OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARESOF FACE VALUE OF ₹2 EACH, AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (THE "EMPLOYEE RESERVATION PORTION"). OUR COMPANY IN CONSULTATION WITH THE BRLMS, MAY OFFER A DISCOUNT OF UP TO [●]% TO THE OFFER PRICE (EQUIVALENT OF ₹[●] PER EQUITY SHARE) TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER".

THE FACE VALUE OF THE EQUITY SHARES IS ₹2 EACH AND THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF EQUITY SHARES. THE PRICE BAND, THE EMPLOYEE DISCOUNT, IF ANY, TO THE ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF THE ENGLISH NATIONAL DAILY NEWSPAPER [●] AND ALL EDITIONS OF THE HINDI NATIONAL DAILY NEWSPAPER [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, HINDI ALSO BEING THE REGIONAL LANGUAGE OF HARYANA, WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SUCH ADVERTISEMENT SHALL BE MADE AVAILABLE TO BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

This Addendum is with reference to the DRHP filed with the Securities and Exchange Board of India ("**SEBI**") and the Stock Exchanges. In this regard, please note that (a) an outstanding criminal litigation involving, inter alia, Krishan Kumar Agarwal, Darshan Kumar Agarwal and Narender Kumar Agarwal, Promoters and Directors of our Company, and Nitin Agarwal, a member of the Senior Management and Promoter Group of our Company, and (b) another outstanding litigation involving, inter alia, Nitin Agarwal, member of the Senior Management and Promoter Group of our Company, Darshan Kumar Agarwal, Promoter and Director of our Company, and Krishan Kumar Agarwal, Promoter and Director of our Company, shall stand disclosed in the section titled *"Outstanding Litigation and Other Material Developments"* beginning on page 402 of the DRHP. Accordingly, the following disclosures with respect to the aforesaid litigations shall stand included in the following sections of the DRHP: (i) *"Outstanding Litigation and Other Material Developments - Litigation involving our Promoters - Outstanding criminal proceedings against our Promoters"* on page 409 of the DRHP, (ii) *"Outstanding Litigation and Other Material Developments - Litigation involving our Directors - Litigation against our Directors"* on page 411 of the DRHP and (iii) *"Outstanding Litigation and Other Material Developments - Litigation involving our Senior Management - Litigation against our Senior Management"* on page 411 of the DRHP:

*"1. On June 23, 2025, one Radhika Agarwal filed a police complaint dated June 11, 2025, with the police authorities ("**Police Complaint**"), in relation to a matrimonial dispute, pursuant to which, a first information report ("**FIR**") dated September 22, 2025, was registered at the police station - Crime (Women) Cell, Nanakpura, New Delhi, against Darshan Kumar Agarwal and Narender Kumar Agarwal, Promoters and Directors of our Company, along with Raj Bala Aggarwal, member of the Promoter Group of our Company, and Nitin Agarwal, member of the Senior Management and Promoter Group of our Company ("**FIR Named Persons**"). The FIR and Police Complaint were brought to the attention of the FIR Named Persons and Krishan Kumar Agarwal, Promoter and Director of our Company, by virtue of notices to join investigation and notices under section 35 (3) of the Bharatiya Nyaya Sanhita, 2023, issued by the police authorities, on and from December 11, 2025. The FIR, inter alia, alleged that physical and mental acts of cruelty and harassment were committed against Radhika Agarwal, and that unlawful dowry demands were made from her and her family. Thereafter, a chargesheet dated May 7, 2026, was filed before the Hon'ble District Court, Dwarka, Delhi ("**Chargesheet**"), against Krishan Kumar Agarwal, Darshan Kumar Agarwal and Narender Kumar Agarwal (Promoters and Directors of our Company), along with Raj Bala Aggarwal (member of the Promoter Group of our Company) and Nitin Agarwal (member of the Senior Management and Promoter Group of our Company) (collectively, the "**Concerned Persons**"). Pursuant to the aforesaid Chargesheet, a criminal case bearing no. 3815/2026 was registered on May 12, 2026, before the Chief Metropolitan Magistrate, South-West Dwarka, Delhi, against the Concerned Persons under Sections 498A, 406, 306 and 34 of the Indian Penal Code, 1860 ("**IPC**"), read with Sections 85, 316(2) and 3(5) of the Bharatiya Nyaya Sanhita, 2023 ("**Dwarka Court Matter**"). Further, pursuant to an order dated July 11, 2026, passed by the Judicial Magistrate First Class (Mahila Court)-01, South-West District, Dwarka Court, the Hon'ble Court has taken cognizance for the offences punishable under Section 498A and Section 306 read with Section 34 of the IPC against Nitin Agarwal and Darshan Kumar Agarwal, and under Sections 498A, 406, 306 read with Section 34 of the IPC against Ms. Raj Bala Agarwal, while declining to take cognizance of offences against Krishan Kumar Agarwal and Narender Kumar Agarwal for the offence punishable under Section 498A and Section 306 read with Section 34 of the IPC. The Dwarka Court Matter is currently pending, and the next date of hearing is September 26, 2026.*

*2. A complaint dated September 25, 2025, was filed by Radhika Agarwal against Nitin Agarwal, member of the Senior Management and Promoter Group of our Company, Raj Bala Aggarwal, member of the Promoter Group of our Company, Darshan Kumar Agarwal, Promoter and Director of our Company and Krishan Kumar Agarwal, Promoter and Director of our Company (collectively, "**DV Alleged Persons**") under Section 12 of the Protection of Women from Domestic Violence Act, 2005 before the court of the Chief Metropolitan Magistrate, Rohini District Court, Delhi ("**Rohini Court Matter**"). The complaint, inter alia, seeks: (i) protection orders against the DV Alleged Persons in respect of the alleged acts of domestic violence; (ii) prohibition against the alienation of the alleged assets of Radhika Agarwal held by the DV Alleged Persons; (iii) restraining order against the DV Alleged persons from dispossessing her or creating third-party rights in the shared property located at B-374, Lok Vihar, Pitampura, New Delhi; and (iv) other monetary reliefs, including loss of earnings, maintenance etc. The aforesaid Rohini Court Matter was brought to the notice of the DV Alleged Persons by way of an email notice dated December 23, 2025, issued by the advocate for Radhika Agarwal pursuant to the directions passed by the Judicial Magistrate First Class (Mahila Court – 1), North-West, Rohini, Delhi under the ad-interim ex parte order dated December 16, 2025, without the presence of the DV Alleged Persons. Subsequently, pursuant to an order dated June 6, 2026, passed by the Judicial Magistrate First Class (Mahila Court – 1), North-West, Rohini, Delhi, the matter was referred to mediation at the Mediation Centre, Rohini. Further, Radhika Agarwal has filed an application dated August 17, 2026, before the Judicial Magistrate First Class (Mahila Court – 1), North-West, Rohini, Delhi, seeking certain interim reliefs from the court during the pendency of the Rohini Court Matter. The Rohini Court Matter is currently pending, and the next date of hearing is November 21, 2026."*

This Addendum has been approved and adopted by our IPO Committee in its meeting dated August 21, 2026.

The changes conveyed by way of this Addendum are to be read in conjunction with the DRHP and, accordingly, the corresponding references in the DRHP stand updated pursuant to this Addendum. The information in this Addendum supplements and updates the information in the DRHP, as applicable. However, this Addendum does not purport to, nor does it, reflect all the changes that have occurred from the date of filing of the DRHP and till the date of this Addendum. Accordingly, this Addendum does not include all the changes and/or updates that will be included in the Red Herring Prospectus and/or the abridged prospectus and/or the Prospectus as and when filed with the Registrar of Companies, National Capital Territory of Delhi-I, at South Delhi ("**RoC**"), the SEBI and the Stock Exchanges. Please note that the information included in the DRHP will be suitably updated, including to the extent stated/ updated by way of this Addendum, as may be applicable, in the Red Herring Prospectus, the abridged prospectus and the Prospectus. Investors should not rely on the DRHP or this Addendum for any investment decision, and should read the Red Herring Prospectus, as and when it is filed with the RoC, SEBI and the Stock Exchanges before making an investment decision with respect to the Offer.

This Addendum which has been filed with SEBI and the Stock Exchanges shall be made available for public comments, if any, for a period of 21 days and shall be available on the website of SEBI at www.sebi.gov.in, the website of Stock Exchanges at www.nseindia.com and www.bseindia.com, the website of our Company at www.cjdarcl.com/investor-relations, and the websites of the Book Running Lead Managers, namely, ICICI Securities Limited and DAM Capital Advisors Limited on www.icicisecurities.com and www.damcapital.in, respectively.

Unless stated otherwise, all references to page numbers in this Addendum are to the page numbers of the DRHP. All capitalized terms used in this Addendum shall, unless the context otherwise requires, have the meanings ascribed to them in the DRHP.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE OFFER
ICICI Securities	DAM CAPITAL	MUFG — MUFG Intime
ICICI Securities Limited ICICI Venture House Appasaheb Marathe Marg, Prabhadevi Mumbai – 400025 Maharashtra, India **Telephone:** +91 22 6807 7100 **E-mail:** cjdarclipo@icicisecurities.com **Investor grievance e-mail:** customercare@icicisecurities.com **Website:** www.icicisecurities.com **Contact Person:** Kishan Rastogi / Ashik Joisar **SEBI Registration No.:** INM000011179	**DAM Capital Advisors Limited** Altimus 2202, Level 22, Pandurang Budhkar Marg, Worli, Mumbai - 400018 Maharashtra, India **Telephone:** +91 22 4202 2500 **E-mail:** cjdarcl.ipo@damcapital.in **Investor grievance e-mail:** complaint@damcapital.in **Website:** www.damcapital.in **Contact person:** Arpi Chedda / Jay Shah **SEBI Registration no.:** MB/INM000011336	**MUFG Intime India Private Limited** ***(formerly Link Intime India Private Limited)*** C-101, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai 400 083, Maharashtra, India **Telephone:** +91 810 811 4949 **E-mail:** cjdarcl.ipo@in.mpms.mufg.com **Investor grievance e-mail:** cjdarcl.ipo@in.mpms.mufg.com **Website:** https://in.mpms.mufg.com **Contact person:** Shanti Gopalkrishnan **SEBI Registration number:** INR000004058

For **CJ DARCL LOGISTICS LIMITED**
On behalf of the Board of Directors
Sd/-
Aarti Bhargava
Joint Company Secretary and Compliance Officer

Place : Gurugram, Haryana
Date : August 21, 2026

CJ Darcl Logistics Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated September 30, 2025, with SEBI and the Stock Exchanges. The DRHP and this Addendum are available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of our Company at www.cjdarcl.com/investor-relations/ and the websites of the Book Running Lead Managers, namely, ICICI Securities Limited and DAM Capital Advisors Limited on www.icicisecurities.com and www.damcapital.in, respectively. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section titled *"Risk Factors"* on page 39 of the DRHP. Potential investors should not rely on the DRHP for making any investment decision and should instead rely on the Red Herring Prospectus, when filed, for making investment decisions This announcement is not an issue of securities for sale in the United States or elsewhere. This announcement has been prepared for publication in India only and is not for publication or distribution, directly or indirectly, in or into the United States.

CONCEPT

FORM A
PUBLIC ANNOUNCEMENT
(*Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017*)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BHARATAGE INNOVATIONS PRIVATE LIMITED

1.	Name of Corporate Person	Bharatage Innovations Private Limited
2.	Date of incorporation of Corporate Person	28.10.2022
3.	Authority under which the Corporate Person is incorporated/ registered	Registrar of Companies, Delhi I
4.	Corporate Identification Number of Corporate Person	U72900DL2022PTC406271
5.	Address of the registered office of Corporate Person	Plot No. 20, Okhla Industrial Area, PH- III, New Delhi, Delhi, India – 110020
6.	Liquidation Commencement Date of Corporate Person	30.07.2026
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Name: Lovkesh Batra Address: F-29, LGF, Green Park, New Delhi, South Delhi-110016 Process Specific Mail id: BIPL.liquidator@gmail.com Mail id Registered with IBBI website: pcslovkeshbatra@gmail.com IBBI Registration number: IBBI/IPA-002/IP-N01357/2026-2027/14647 Telephone number: 08398994547
8.	Last date for submission of claims	29.08.2026

Notice is hereby given that the Bharatage Innovations Private Limited has commenced voluntary liquidation on 30.07.2026.

The stakeholders of Bharatage Innovations Private Limited are hereby called upon to submit a proof of their claims, on or before 29.08.2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Lovkesh Batra
Liquidator in the matter of Bharatage Innovations Private Limited
IBBI Registration No.: IBBI/IPA-002/IP-N01357/2026-2027/14647
AFA Certificate No.: AA2/14647/01/311227/204508
AFA Valid Upto: 31.12.2027

Process Specific Email Id: bipl.liquidator@gmail.com
Email Id registered with IBBI: pcslovkeshbatra@gmail.com
Address registered with IBBI: F-29, LGF, Green Park, New Delhi, South Delhi, 110016

Date: 31.07.2026
Place: Delhi

AXIS BANK LTD. — POSSESSION NOTICE

Retaill Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010.
Registered Office: "Trishul"- 3rd Floor, Opp. Samartheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of **AXIS BANK LTD.** under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13 (12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under Section 13(2) of the said Act. The borrowers mentioned hereinbelow having failed to repay the amount, notice is hereby given to the borrowers mentioned hereinbelow in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him, under Section 13(4) of the said Act read with the rule 8 of the Said Rules. The borrowers mentioned here in below in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the mortgage of **AXIS BANK LTD.** for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against amount hereinbelow. The Borrower/Co-Borrower/Mortgagor/Guarantor attention is invited to provisions of Sub-Section(8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers/ Guarantors/Address	Description of the charged/ Mortgaged Properties	Amt. Due as per Demand notice / Date Demand notice / Possession Date
Mr. Sultan Bharti (borrower) S/o Sh. Abdul Hafiz **R/o-1.** Sikko Vali Masjid Ward No. 17, Bhoop Singh, Jaspur Khurd, Udham Singh Nagar-244712, **R/o-2.** Vill-ganguwala, Tehsil-Jaspur, Dist-udham Singh Nagar- 244712, Mr. Mohd. Iqbal (co-borrower) S/o Sh. Abdul Hafiz R/o Sikko Vali Masjid Ward No. 17, Bhoop Singh, Jaspur Khurd, Udham Singh Nagar-244712, Miss. Rihana (co-borrower) D/o Sh. Abdul Hafiz R/o Sikko Vali Masjid Ward No. 17, Bhoop Singh, Jaspur Khurd, Udham Singh Nagar-244712	**Property No. 01.** Residential/ commercial Property Admeasuring 66.91 Sq Mtr Situated At Vill-Ganguwala, Tehsil-jaspur, Dist-Udham Singh Nagar In The Name Of Sultan Bharti. **Bounded as:** East - 45 Ft Wide Road, West - Land Of Sultan Bharti, North - Nh-74, South - Land Of Sultan Bharti.	**Rs. 3649886.00 Rs. 53186.31** as on 06.09.2025 + Interest & other exp. / 08.09.2025 / 29.07.2026
Property No. 02. Residential/commercial Property Admeasuring 50.18 Sq Mtr (25.09 + 25.09) Situated At Vill-ganguwala, Tehsil-jaspur, Dist-udham Singh Nagar In The Name Of Miss Rihana. **Bounded as:** East - 44 Ft Wide Road, West - Bagicha Jain Sahab, North - Land Of Ashish Agrawal, South - Land Of Rihana.		
M/s Vanshika Seeds (borrower) C/o Village-Budhera, Post-Sarsawa, Saharanpur, Uttar Pradesh, 247232 Through Its Proprietor Mr. Ravi Kumar, Mr. Ravi Kumar (co-borrower) S/o Sh. Bhavar Singh **R/o-1.** Budhera, Saharanpur, Uttar Pradesh, 247232, **R/o-2.** Khasra No. 302, Village- Budhera, Pargana- Sarsawa, Tehsil-Nakur, District-Saharanpur, Uttar Pradesh, 247342	Residential/commercial Property And Measuring 877.28 Sq. Mt. Situated At Khasra No. 302, Village- Budhera, Pargana- Sarsawa, Tehsil- Nakur, District- Saharanpur, Uttar Pradesh, 247342, In The Name Of Mr. Ravi Kumar. **Bounded By-**East - 68'-2" / Open Land Of Mr. Brijpal, West - 68'-6" / Road 24' Wide, North - 187'-10" / Open Land Of Ms. Vanshika, South - 153'-10" / House Of Mr. Vikas S/o Mr. Attar Singh.	**Rs. 2483725.94** as on 03.07.2025 + Interest & other exp. / 23.09.2025 / 29.07.2026

Date- 29.07.2026 — Authorized Officer, Axis Bank Ltd.

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BHARATAGE INNOVATIONS PRIVATE LIMITED

	RELEVANT PARTICULARS	
1.	Name of Corporate Person	**Bharatage Innovations Private Limited**
2.	Date of incorporation of Corporate Person	28.10.2022
3.	Authority under which the Corporate Person is incorporated/ registered	Registrar of Companies, Delhi I
4.	Corporate Identification Number of Corporate Person	U72900DL2022PTC406271
5.	Address of the registered office of Corporate Person	Plot No. 20, Okhla Industrial Area, PH- III, New Delhi, Delhi, India – 110020
6.	Liquidation Commencement Date of Corporate Person	30.07.2026
7.	Name, address, email address, telephone number and registration number of the Liquidator	Name: Lovkesh Batra Address: F-29, LGF, Green Park, New Delhi, South Delhi-110016 Process Specific Mail id: BIPL.liquidator@gmail.com Mail id Registered with IBBI website: pcslovkeshbatra@gmail.com IBBI Registration number: IBBI/IPA-002/IP-N01357/2026-2027/14647 Telephone number: 08398994547
8.	Last date for submission of claims	29.08.2026

Notice is hereby given that the **Bharatage Innovations Private Limited** has commenced voluntary liquidation on 30.07.2026.

The stakeholders of **Bharatage Innovations Private Limited** are hereby called upon to submit a proof of their claims, on or before 29.08.2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Lovkesh Batra
Liquidator in the matter of Bharatage Innovations Private Limited
IBBI Registration No.: IBBI/IPA-002/IP-N01357/2026-2027/14647
AFA Certificate No.: AA2/14647/01/311227/204508
AFA Valid Upto: 31.12.2027
Process Specific Email Id: bipl.liquidator@gmail.com
Email Id registered with IBBI: pcslovkeshbatra@gmail.com
Address registered with IBBI: F-29, LGF, Green Park, New Delhi, South Delhi, 110016

Date: 31.07.2026
Place: Delhi

SYMBOLIC POSSESSION NOTICE

ICICI Bank — Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Shamim Ahmad/ Nafisa/ Asma Parvin/ LBSAH00007073552/ TBSAH00007047081	House Built Over Old Municipality No. 12/2236/7J/O/9, New Nagar Nigam No. 12/3396 Situated At Dara Ali Swad Dar Abadi Nadeem Colony, District-Saharanpur, Uttar Pradesh, Saharanpur- 247001/ July 30, 2026	March 30,2026 Rs. 23,53,532/-	Saharan-pur

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: August 01, 2026
Place: Saharanpur

Sincerely Authorised Officer,
For ICICI Bank Ltd.

AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regi.Off.: 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. Ph.:(022) 6747 2117
Fax: (022)67472118 **E-mail:** info@authum.com. **Branch Address -** Office No-1216-1220, 12th Floor, Naurang House, Plot No-21, Kasturba Gandhi Road, Connaught Place, New Delhi-110001

POSSESSION (As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of Authum Investment & Infrastructure Limited ("AIIL") (Resulting Company pursuant the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIIL vide NCLT order dated 10.05.2024). under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with [Rule 3] of the Security Interest (Enforcement) Rules 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Sub-Section (4) of Section 13 the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the below-mentioned dates.

The Borrower/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Authum Investment & Infrastructure Limited ("AIIL")

The Borrower/co-borrowers/Mortgagor(s) attention is invited to the provision of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Loan Account No. / Name Of Borrower / Co-Borrower /	Date of Demand Notices	Date of Possession / Possession Status	Amount in Demand Notice (Rs.)
1	RLALMRT000353319 MOHD. RASHID/ AFTAB AHMAD/ M/S A.M. MOTOR WORKS	25th-Jul-2025	30.07.2026 Symbolic Possession	Rs. 23,22,569/-(Rupees Twenty-Three Lac, Twenty-Two Thousand, Five Hundred Sixty-Nine Only)
Description Of Properties :- All That Piece And Parcel Of The Property Of A Residential House No. 173/1 Measuring 54.34 Sq. Meter Situated At Khasra No. 4013 Mafi Dabam Kasba Meerut Karim Nagar/Dhawaee Nagar, Meerut, Up 250002; Boundaries: - East:- 13 Feet/Rasta 12 Feet Wide. West:- 13 Feet/Property Of Saleem Ahamad. North:- 45 Feet/Property Of Aas Mohammad. South: 45 Feet/Property Of Afaal Etc.				
2	RLELMRT000374059 SAHIL TEXTILE/ MOHD DANISH, MRS. AJARA BEGUM	16th-May-2025	30.07.2026 Symbolic Possession	Rs. 35,66,855 /-(Rupees Thirty Five Lac, Sixty Six Thousand, Eight Hundred Fifty Five Only)
Description Of Properties :- All That Piece And Parcel Of Property A Residential House No. 1409/1 Measuring 80.26 Sq. Meter Which Is Northern Part Of House No. 1409 Situated At Kareem Nagar, Hapur Road, Meerut. BOUNDED AS UNDER:- East: 16 Feet/Rasta 30 Feet Wide, West: 16 Feet/House Of Lrfan, North: 54 Feet/House Of Hakumuddin And South: 54 Feet/ Remaining Part Of House No. 1409.				

Dated : 01.08.2026 / Place : Meerut — **Authorized Officer, Authum Investment & Infrastructure Limited**

Cholamandalam Investment and Finance Company Limited

Corporate Office: " CHOLA CREST " C 54 & 55, Super B – 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600032, India. Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005
Contact No: Mr. Srinivas V, Mob.No. 9643344410

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the **Symbolic** possession of which has been taken by the Authorised Officer of Cholamandalam investment and Finance Company Limited the same shall be referred herein after as Cholamandalam investment and Finance Company Limited . The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website https://chola-lap.procure247.com/ & www.cholamandalam.com/news/auction-notices

S.N.	Account No. and Name of borrower, co- borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the property /Properties	Reserve Price, Earnest Money Deposit & Bid Increment Amount (In Rs.)	E-Auction Date and Time, EMD Submission Last Date Inspection Date
1.	**Loan Account Nos. X0HEELD00001718020 X0HEELD00001715710 , X0HEDES00002008426 And X0HEDES00002352442** **1.GEETA KATARIA** E-160, MANSHA RAM PARK, UTTAM NAGAR, D K MOHAN GARDEN, UTTAM NAGAR, NEW DELHI- 110059 **2.MANOJ KUMAR KATARIA** E-160, MANSHA RAM PARK, UTTAM NAGAR, D K MOHAN GARDEN,UTTAM NAGAR, NEW DELHI- 110059 **3.GEETA TUTION CENTER THROUGH ITS PROPRIETORSHIP** E-160, MANSHA RAM PARK, UTTAM NAGAR, MOHAN GARDEN,NEW DELHI- 110059	**30/08/2021 Rs. 38,80,814.61/-** **Type of Possession: Symbolic**	BUILT UP PROPERTY BEARING NO. E-160-A, MEASURING 60 SQ.YDS., OUT OF KHASRA NO.15 / 1 / 2, SITUATED IN THE AREA OF VILLAGE- MATIALA, COLONY KNOWN AS MANSA RAM PARK,IN BLOCK-E, UTTAM NAGAR, NEW DELHI, WHICH IS BOUNDED AS UNDER: - EAST: ROAD 20' FT, NORTH: OTHER'S PLOT, WEST : OTHER'S PLOT, SOUTH : OTHER'S PLOT.	**Rs. 65,00,000 /-** **Rs. 6,50,000/-** **Rs. 1,00,000/-**	**26.08.2026 at 11.00 a.m to 1:00 p.m** **25.08.2026 , 10.00 am to 5.00p.m** **As per appointment**
2.	**Loan Account Nos HE01HIW00000046452** **1.AMIT KHATANA (APPLICANT),** NEAR UCSKM SCHOOL, SANTHKALA, ALWAR, RAJASTHAN – 301019 **2.REEMA DEVI (CO-APPLICANT),** 27 K, NEAR PANI TANKI, SANTHALKA, ALWAR, RAJASTHAN – 301019 **3.MANISH KUMAR (CO-APPLICANT),** NEAR UCSKM SCHOOL, SANTHKALA, ALWAR, RAJASTHAN – 301019 **4.VEERA ENTERPRISES (THROUGH ITS PROP. AMIT KHATANA) (CO-APPLICANT),** SANTHALKA TIJORA BHIWADI, ALWAR, RAJASTHAN – 301019 **5. BALESARI (CO-APPLICANT),** GRAM BEHLPA, POST - RATHOUJ, SOHNA, GURGAON, HARYANA – 122102 **6. OM PRATAP (CO-APPLICANT),** VILL. BEHLPA, BEHLPA (171), GURGAON, HARYANA – 122102 **7. OM PRATAP (CO-APPLICANT),** KHASRA NO. 416, VILLAGE SANTHALKA TEH. TIJARA, DISTT. ALWAR, RAJASTHAN – 301019	**13.11.2025 Rs. 33,75,160/-** **Type of Possession: Symbolic**	AREA MEASURING 500 SQ. YDS, SITUATED IN KHASRA NO. 416/0.68 HECT., IN VILLAGE SANTHALKA TEHSIL TAPUKARA, DISTT. ALWAR.	**Rs. 95,00,000/-** **Rs. 9,50,000/ -** **Rs. 1,00,000/-**	**26.08.2026 at 11.00 a.m to 1:00 p.m** **25.08.2026 , 10.00 am to 5.00p.m** **As per appointment**
3.	**Loan Account Nos X0HEDEF00002194814 and X0HEDEF00002188680** **1.HARJINDER SINGH (APPLICANT),** HOUSE NO. 5/ 119, GROUND FLOOR, N.H - 5, RAILWAY ROAD, NIT FARIDABAD, HARYANA – 121001 **2.SANDEEP KAUR (CO-APPLICANT),** HOUSE NO. 5/ 119, GROUND FLOOR, N.H - 5, RAILWAY ROAD, NIT FARIDABAD, HARYANA – 121001 **3.M/S BABA GURU NANAK SPRING MFG CO. (THROUGH ITS PROP. HARJINDER SINGH) (CO-APPLICANT),** SHOP NO. 4 & 5, BANKE BIHARI MANDIR, NIT - 5, FARIDABAD, HARYANA - 121001 **4.SANDEEP KAUR (CO-APPLICANT),** H. NO. 119/5, NISSON HUTS, NEAR BANKE BIHARI MANDIR, N.H - 5, NIT FARIDABAD, HARYANA - 121001	**13.11.2025 Rs. 25,82,537/-** **Type of Possession: Symbolic**	GROUND FLOOR, HOUSE NO. 5/ 119, N.H. - 5, RAKBA 91.25 SQ. YDS. OUT OF RAKBA 181 SQ. YDS., WAKA NEW TOWNSHIP, TEHSIL AND DISTT. FARIDABAD, HARYANA	**Rs. 25,00,000/-** **Rs. 2,50,000/ -** **Rs. 50,000/-**	**26.08.2026 at 11.00 a.m to 1:00 p.m** **25.08.2026 , 10.00 am to 5.00p.m** **As per appointment**
	ENCUMBRANCE **The intended purchasers are put to notice that litigations are pending for adjudication before the Hon'ble DRT-I, Delhi vide S.A./182/2026, filed by borrower.'**				
4.	**Loan Account Nos HE01XBU00000097668 & HE01XBU00000106649** **1. ANIL KUMAR (APPLICANT),** WZ- 177, GALI NO. 2, S/F, LAJWANTI GARDEN NANGAL RAYA, DELHI- 110046 **2. ANITA GANPAT RAM (CO-APPLICANT),** WZ- 177, GALI NO. 2, S/F, LAJWANTI GARDEN NANGAL RAYA, DELHI- 110046 **3. LAVANYA TRADERS (THROUGH PROP. ANIL KUMAR) (CO-APPLICANT),** WZ- 47, GALI NO. 1, LAJWANTI GARDEN, DELHI -110046	**09.10.2025 Rs. 42,12,245/-** **Type of Possession: Symbolic**	SECOND FLOOR (41'10" X 11'9" BACK SIDE IS 14'8"), WITHOUT ROOF TERRACE RIGHTS, AREA MEASURING 55 SQ. YARDS. I.E., 45.9855 SQ. METERS. APPROX., OUT OF BUILT-UP PROPERTY BEARING NO. WZ - 177, GALI NO. 2, ALONG WITH PROPORTIONATE UNDIVIDED, INDIVISIBLE AND IMPARTIAL OWNERSHIP RIGHTS OF THE UNDERNEATH LAND MEASURING 55 SQ. YARDS I.E., 45.9855 SQ. METERS APPROX., OUT OF KHASRA NO. 212, SITUATED IN THE AREA OF VILLAGE NANGAL RAYA DELHI STATE, COLONY KNOWN AS LAJWANTI GARDEN, NEW DELHI - 110046	**Rs. 39,60,000/-** **Rs. 3,96,000/-** **Rs. 50,000/-**	**26.08.2026 at 11.00 a.m to 1:00 p.m** **25.08.2026 , 10.00 am to 5.00p.m** **AS PER APPOINTMENT**
5.	**Loan Account Nos. HE01ELD00000018962 and HE01ELD00000050903** **1.SUNNY SHARMA (APPLICANT),** H. NO.130/4, FRIENDS ENCLAVE, SULTANPURI, NITHARI, DELHI-110086 **2.SUNNY SHARMA (APPLICANT),** H.NO.130, 1ST FLOOR, FRIENDS ENCLAVE, GALI NO.4, SULTANPURI, C-BLOCK, DELHI, NORTH WEST DELHI-110086 **3.M/S AMBEY MOTORS (THROUGH ITS PROPRIETORSHIP - SUNNY SHARMA) (CO-APPLICANT),** S-45, OLD PVC MARKET, NEAR SAI MANDIR, JANAKPURI, DELHI-110087 **4.SONY SHARMA (CO-APPLICANT),** H. NO.130/4, FRIENDS ENCLAVE, SULTANPURI, NITHARI, DELHI-110086 **5.SONY SHARMA (CO-APPLICANT),** H.NO.130, 1ST FLOOR, FRIENDS ENCLAVE, GALI NO.4, SULTANPURI, C-BLOCK, DELHI, NORTH WEST DELHI-110086 **6.M/S VIBERS CAR ACCESSORIES (THROUGH IT'S PROPRIETORSHIP -SUNNY SHARMA) (CO-APPLICANT),** S-45, OLD PVC MARKET, NEAR SAI MANDIR, JANAKPURI, DELHI-110087 **7.M/S VIBERS CAR ACCESSORIES (THROUGH IT'S PROPRIETORSHIP -SUNNY SHARMA) (CO-APPLICANT),** H.NO.130, 1ST FLOOR, FRIENDS ENCLAVE, GALI NO.4, SULTANPURI, C-BLOCK, DELHI, NORTH WEST DELHI-110086 **8.MADAN MOHAN SHARMA (GUARANTOR),** H.NO.130, 1ST FLOOR, FRIENDS ENCLAVE, GALI NO.4, SULTANPURI, C-BLOCK, DELHI, NORTH WEST DELHI-110086	**10/03/2025 Rs. 5091872.00** **Type of Possession: Symbolic**	ENTIRE BUILT-UP FREE-HOLD PROPERTY NO.130, KHASRA MUSTATIL & KILLA NO. 14/2/1, AREA MEASURING 100 SQUARE YARDS, ON GROUND FLOOR WITH ALL ITS ROOF RIGHTS, SITUATED AT VILLAGE NANGLOI JAT, COLONY KNOWN AS FRIENDS ENCLAVE, IN EAST BLOCK EXTN, DELHI; BOUNDED AS UNDER NORTH-PLOT NO.129, SOUTH-PLOT NO.131, EAST-REMAINING PORTION, WESTROAD 15 FT.	**Rs. 54,00,000 /-** **Rs. 5,40,000/-** **Rs. 50,000/-**	**26.08.2026 at 11.00 a.m to 1:00 p.m** **25.08.2026 , 10.00 am to 5.00p.m** **As per appointment**

1. ion-notices. For details, help, procedure and online training on e-auction, prospective bidders may contact (Muhammed Rahees – 81240 00030), Ms.Procure247, (Contact Person: Vasu Patel – 9510974587)

2. For further details on terms and conditions please visit https://chola-lap.procure247.com/ & https://www.cholamandalam.com/auction-notices to take part in e-auction.

THIS IS ALSO A STATUTORY 15 DAYS SALE NOTICE UNDER RULE 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES,2002

Place : Delhi/NCR , Faridabad
DATE : 28-07-2026 , 29.07.2026

SD/- AUTHORISED OFFICER
CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Honda India Power Products Limited

CIN: L40103DL2004PLC203950
Registered Office: 409, DLF Tower B, Jasola Commercial Complex, New Delhi - 110025
Website:www.hondaindiapower.com | **E-Mail**: ho.legal@hipp.co.in
Phone: +91- 01141082210

NOTICE OF 41ST ANNUAL GENERAL MEETING

Notice is hereby given that:

1. The 41st Annual General Meeting (AGM) of the Company will be held on Wednesday, August 26, 2026 at 12:00 noon (IST) through VC/OAVM to transact the businesses as set out in the Notice sent to the Members at their registered email IDs.
2. The Register of Members and Share Transfer Books of the Company will remain closed from Thursday, August 20, 2026, to Wednesday, August 26, 2026 (both days inclusive) for the purpose of AGM. Record date, for determining the eligible shareholders of the Company for payment of Dividend for the Financial Year ended March 31, 2025, has been fixed for August 19, 2026.
3. Remote e-voting facility has been provided to the shareholders in respect of the resolutions included in the AGM Notice for the ensuing AGM. In this regard, the Company has entered into an arrangement with National Securities Depository Limited (NSDL) to facilitate remote e-voting. The e-voting period commences on Sunday, August 23rd, 2026 (9:00 A.M. IST) and ends on Tuesday, August 25th, 2026 (5:00 P.M. IST). The e-voting module shall be disabled by NSDL for voting thereafter.
4. Electronic copy of the Notice of the 41st AGM of the Company inter alia indicating the process and manner of e-voting has been sent on Monday, July 31st, 2026, to all the Members whose email IDs are registered with the Company/ Depository Participant(s).
5. Notice of the 41st AGM of the Company along with Annual Report for 2025-26 have been uploaded on Company's website at www.hondaindiapower.com. The details of the Annual General Meeting are also available on the website of the stock exchanges BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com).
6. The cut-off date for the purpose of reckoning the names of Members who are entitled to vote is August 19, 2026. Only a Member as on the cut-off date shall be entitled to avail the e-voting facility or vote, as the case may be, in the General Meeting.
7. Any person who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice of AGM and holding shares as at the cut-off date i.e., August 19, 2026 shall be entitled to vote. Members already registered with NSDL for remote e-voting can use their existing password for casting their vote. If a Member has forgotten his login password then he/she can visit the website https://www.evoting.nsdl.com/ then click on Shareholders, enter the User ID and the image verification code and click on Forgot Password and enter the details as prompted by the system. First time user can enter his/her 10-digit alpha-numeric PAN issued by Income Tax Department, Date of Birth and Dividend Bank Details as recorded in his/her demat account. After entering these details appropriately, the Member can click on "SUBMIT" tab.
8. It is to be noted that:-
   a) E-voting shall not be allowed beyond Tuesday, August 25, 2026 (5:00 P.M. IST).
   b) A Member may participate in the General Meeting even after exercising his right to vote through e-voting but shall not be entitled to vote again.
   c) The Members who have not availed remote e-voting shall vote at the meeting through e-voting.
9. The Company has appointed Ms. Saryu Munjal of M/s Saryu Munjal & Associates, Company Secretaries as Scrutinizer to scrutinize the e-voting process of the AGM in a fair and transparent manner.
10. In case of queries/grievances with regard to electronic voting, Members may kindly refer to the 'Frequently asked questions (FAQs) for Members' and e-voting manual available at the downloads section of www.evoting.nsdl.com or may also contact at 022-48867000/24997000 or send a request at e-voting@nsdl.co.in or to Mr. Sharwan Mangla, General Manager, Mas Services Limited , Unit: Honda India Power Products Limited, T-34, 2nd Floor, Okhla Industrial Area, Phase - II, New Delhi - 110020, Ph:- 011-26387281/82/83, Fax:- 011-26387384, email:- investor@masserv.com, website : www.masserv.com.

By order of the Board
for **Honda India Power Products Limited**
Sd/-
Sunita Ganjoo
Company Secretary

Place: New Delhi
Date: July 31, 2026

KAMA HOLDINGS LIMITED

CIN: L92199DL2000PLC104779
Registered Office: The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Place, Mayur Vihar Phase I Extn, Delhi – 110091
Tel. No: (+91-11) 49482870, (+91-124) 4354400
Fax : (+91-11) 49482900, (+91-124) 4354500
E-mail ID: info@kamaholdings.com; **Website:** www.kamaholdings.com

INFORMATION REGARDING 26TH ANNUAL GENERAL MEETING OF KAMA HOLDINGS LIMITED

26th Annual General Meeting ("AGM") of the Company will be held through Video Conferencing ("VC") on Tuesday, September 1, 2026 at 11:00 a.m. IST, in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI"), to transact the business set out in the Notice calling the AGM. Members will be able to attend the AGM through VC at www.evoting.nsdl.com. Members participating through the VC facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013.

In compliance with the relevant circulars, electronic copy of the Annual Report for financial year 2025-26 and Notice of the AGM will be sent to all the Members of the Company whose email addresses are registered with the Company / Depository Participant(s). The aforesaid documents will also be available on the Company's website at www.kamaholdings.com and on the website of the Stock Exchange i.e., BSE Limited at www.bseindia.com and on the website of NSDL, the e-voting agency at https://evoting.nsdl.com.

A Letter will be sent to the shareholders whose e-mail addresses are not registered, providing the web-link including the exact path of Company's website from where the Annual Report and AGM Notice can be accessed.

Members who have not registered their E-mail address and mobile number with the Company's Registrar (RTA) may contact to RTA Einward.ris@kfintech.com or Company info@kamaholdings.com, for getting the soft copy of the notice and e-voting instructions.

Members are requested to update their details with the Depository Participant in case of shares held in electronic form and with the Company's Registrar in case the shares held in physical form by sending KYC updation forms (available on website of the Company at www.kamaholdings.com and website of RTA at https://ris.kfintech.com/clientservices/isc/#isc_download_hrd) duly signed by the shareholder(s) with required details.

The manner of voting remotely ("remote e-voting") has been provided in the Notice of the AGM. The facility for voting through electronic voting system will also be made available at the AGM.

Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular, instructions for joining the AGM, manner of casting vote through remote e-voting or e-voting during the AGM.

For KAMA Holdings Limited
Ekta Maheshwari
Sd/-
Whole-time Director, CFO & Company Secretary

Date : 31.07.2026
Place : Gurugram

GENREAL NOTICE

General Public is hereby informed that Original Sale deed dated 18.08.2012, executed by Sri Sharad Paliwal & Sri Pradeep Paliwal, in favour of Smt. Priyanka Gupta w/o Sri Pradeep Kumar Gupta, Registered Sale deed dated 18.08.2012, as Vide Book No. 1, Vol No. 2670, Page No. 341-362, Doc No. 4686, duly registered in office of Sub-registrar-Akbarpur, Kanpur Dehat. has been lost by Priyanka Gupta, at Gandhi Nagar, Rura Dehat, Rura Akbarpur, Kanpur Dehat, U.P.. Now, House Constructed on Plot (Andar Abadi), Gata No. 322, Ward No. 08, area measuring 96 Sq. Mtr., Situated at Village- Rura, Mohalla- Gandhi Nagar, Pargana- Akbarpur, Tehsil District- Kanpur Dehat, U.P (said property) Sri Pradeep Kumar Gupta is getting mortgage with Axis Finance Ltd. ("AFL") against loan, against loan. If any person or financial institution has any right, tittle or interest or objection over the said property he may approach to the undersigned, contact to Advocate mentioned below with objection with relevant document, within 10 days from the date of publication of this notice and if no such objection will be received within the said period it will be presumed that the property in question is free from all encumbrances and any claim in the respect thereof against purchaser shall be void and ineffective.

LAW VERITAS NORTH Advocates and Legal & Consultants, Office Address C-3/81, 1st Floor, S.P.A Towers, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh-226010, Contact No-: 0522-4538731, Mobile No- 9453135050

सार्वजनिक सूचना

ब्लॉक सी–1, जनक पुरी (पंखा रोड) आवासीय योजना के लेआउट प्लान, जनक पुरी, नई दिल्ली में स्थित प्लॉट/संपत्ति संख्या सी–1/86 (प्लॉट संख्या 86, ब्लॉक सी–1), क्षेत्रफल 126 वर्ग मीटर, की बिक्री और बंधक किया जाना है। (इसके बाद इसे "उक्त संपत्ति" कहा जाएगा)

आम जनता को यह सूचित किया जाता है कि मेरे मुवक्किल उपरोक्त संपत्ति को (1) सी. कुरुविला, (2) जेसिका कुरुविला, और (3) शेरिन कुरुविला से खरीदना चाहते हैं, जिन्हें स्वर्गीय सुसान कुरुविला के मृत्यु के बाद संपत्ति विरासत में मिल थी।

यह कि मेरे मुवक्किल एक्सिस बैंक लिमिटेड से उक्त संपत्ति खरीदने के लिए लोन ले रहे हैं। और उक्त संपत्ति उनके द्वारा लिए गए लोन की सिक्योरिटी होगी। अगर किसी भी व्यक्ति, जिसमें बैंक, वित्तीय संस्थानों या कोई अन्य व्यक्ति, रिश्तेदार, संगठन, कंपनी, फर्म या सरकारी प्राधिकरण जिसका ऊपर बताई गई संपत्ति पर किसी भी तरह का कोई दावा, अधिकार, स्वामित्व या कोई हित हो, तो उनसे कहा जाता है कि वे इस सूचना के प्रकाशन से 10 दिनों के भीतर नीचे दिए गए पते पर पंजीकृत AD पोस्ट से, दस्तावेजी साक्ष्य के साथ अधोहस्ताक्षरी को लिखकर बताएं। ऐसा न करने पर इसे माफ और/या छोड़ दिया गया माना जाएगा। अगर इस सूचना का कोई जवाब नहीं मिलता है, तो इस संपत्ति की खरीद और आगे बंधक हमारे मुवक्किल और उसके मुवक्किल द्वारा बिना किसी भी संदर्भ के और किसी भी तरह से ऐसे किसी भी अधिकार शीर्षक, हित या दावा से प्रभावित हुए बिना पूरा किया जाएगा।

मनीषा चौधरी, अधिवक्ता
जूस लीगलिस,
210, वर्धमान स्टार सिटी मॉल (रामफल चौक के पास), सेक्टर–7, द्वारका, नई दिल्ली–75, 011–45606363, 9899006723

सार्वजनिक सूचना

सर्वसाधारण को एतद्द्वारा सूचित किया जाता है कि रूबी चौहान पत्नी रजत चौहान निवासी–638/6वी, शिव विहार पहली नगर रोड भट्ट अकेडमी विद्यालय के पास सिमैप लखनऊ उत्तर प्रदेश का है जो भूखण्ड संख्या 46ए, खसरा संख्या–445 के भाग पर निर्मित है रकबा 1000 वर्गफिट स्थित–मोहम्मदपुर मजरा, परगना–महोना, तहसील–बक्शी का तालाब, जिला लखनऊ का मालिक कामिल व काबिज है। यह जो भूखण्ड संख्या 46ए, खसरा संख्या–445 के भाग पर निर्मित है रकबा 1000 वर्गफिट को रूबी चौहान पत्नी रजत चौहान क्रेता मुकेश यादव पुत्र ओम प्रकाश यादव को विक्रय कर रहे हैं तथा मुकेश यादव पुत्र ओम प्रकाश यादव उक्त सम्पत्ति को बंधक कर आवास फाईनेन्सियर्स लि० से ऋण प्राप्त कर के क्रय कर रहे हैं यह की उक्त सम्पत्ति से सम्बंधित पूर्व मूल विक्रय विलेख जो माया सहकारी आवास समिति लिमिटेड के द्वारा चन्द्रावती सिंह पत्नी अंजनी कुमार सिंह के पक्ष में दिनांक 07.02.2008 में निष्पादित हुआ जो बही संख्या 1 जिल्द संख्या 1954 पृष्ठ संख्या 39/58 क्रमांक संख्या–720 पर उपनिबंधक बक्शी का तालाब के यहाँ पंजीकृत है उक्त मूल बैनामा कहीं खो गया है, जिसकी प्रथम सूचना रिपोर्ट पूर्व में पंजीकृत हो चुकी है अतः जिस किसी भी वित्तीय संस्थान अथवा व्यक्ति को यदि मिलें तो वह निम्नलिखित पते पर वापस कर दे एवं यदि किसी को कोई आपत्ति है तो वह अपनी आपत्ति अधोहस्ताक्षरकर्ता के समक्ष 07 दिन के अन्दर प्रस्तुत कर सकता है, उपरोक्त मूल दस्तावेज का अन्य द्वारा प्रयोग अवैध होगा।

आपत्ति हेतु संपर्क करें–
अरुण कुमार सिंह (एडवोकेट)
चैम्बर संख्या 12,13 व 14 प्रथम तल,
पैलेस चौधरी बशीर हुसैन,
रजिस्ट्रार आफिस के सामने कैसरबाग
लखनऊ 2261018
मो० 9415063069, 7007953358

सार्वजनिक सूचना

सर्वसाधारण को विदित हो कि मेरे मुव्वकिल मो. अली वल्द जहीर, एवं शबीना बेगम पत्नी मो. अली, निवासी 7058, गली तेज सिंह, घास मण्डी, नियर अहाता किदारा, बाड़ा हिन्दू राव, दिल्ली–110006, ने अपने पुत्र हसन अली एवं पुत्रवधु लाईबा, को अपनी हर चल व अचल संपत्ति से बेदखल कर दिया है और अपने समस्त रिश्ते नाते समाप्त कर लिये है क्योंकि वे मेरे मुव्वकिल के आज्ञाकारी नहीं रहे है और उनका व्यवहार मेरे मुव्वकिल एवं उनके परिवार के प्रति ठीक नहीं है। मेरे मुव्वकिल को उनसे खतरा है। अतः भविष्य में वे अपने समस्त कार्यों व लेन–देन के लिए स्वयं जिम्मेवार होंगे, मेरे मुव्वकिल व उनके अन्य परिवारजनों का कोई लेना–देना नहीं होगा ।

हस्ता/–
बी. के यादव
एडवोकेट

सार्वजनिक नोटिस

एतद्द्वारा सर्वसाधारण को सूचित किया जाता है कि **श्री मनीष ताहिलियानी एवं श्रीमती गंगा ताहिलियानी** ने **एलआईसी हाउसिंग फाइनेंस लिमिटेड (LIC HFL)** से **डीडीए निर्मित फ्रीहोल्ड जनता फ्लैट संख्या 346–सी, द्वितीय तल, ब्लॉक ए–6, पश्चिम विहार, नई दिल्ली**–110063 के क्रय हेतु ऋण के लिए आवेदन किया है।

श्रीमती गंगा ताहिलियानी उपरोक्त संपत्ति को श्रीमती ज्योति से क्रय कर रही हैं। विक्रेता **श्रीमती ज्योति** के पास उक्त संपत्ति से संबंधित मूल **(i) आवंटन पत्र दिनांक** 24.05.1982 एवं **(ii) कब्जा पर्ची (Possession Slip) दिनांक** 28.12.1982 उपलब्ध नहीं हैं, क्योंकि उक्त मूल दस्तावेज गुम/खो गए हैं। इन दस्तावेजों के गुम होने के संबंध में दिनांक 25.07.2026 को एक एफआईआर दर्ज कराई गई है।

यदि किसी व्यक्ति का उपरोक्त संपत्ति अथवा उपर्युक्त गुम मूल दस्तावेजों के संबंध में किसी प्रकार का कोई अधिकार, स्वामित्व, हित, दावा, ग्रहणाधिकार (Lien), प्रभार (Charge), आपत्ति अथवा किसी भी प्रकार की मांग हो, तो वह इस सूचना के प्रकाशन की तिथि से 21 **(इक्कीस) दिनों** के भीतर अपने दावे के समर्थन में आवश्यक दस्तावेजों सहित लिखित रूप में अधोहस्ताक्षरी को सूचित करे। अन्यथा यह मान लिया जाएगा कि किसी भी व्यक्ति का उक्त संपत्ति अथवा दस्तावेजों पर कोई दावा या अधिकार नहीं है तथा ऋण संबंधी कार्यवाही बिना किसी अन्य सूचना के आगे बढ़ा दी जाएगी। इसके पश्चात प्राप्त होने वाला कोई भी दावा त्यागित (Waived) माना जाएगा तथा वह **एलआईसी हाउसिंग फाइनेंस लिमिटेड (LIC HFL)** अथवा प्रस्तावित क्रेता पर बाध्यकारी नहीं होगा।

हस्ता./–
सुभाष गुप्ता
एडवोकेट
MOB: 9910464710
D-446/2002

सार्वजनिक सूचना

सर्व साधारण को सूचित किया जाता है कि मेरे मुवक्किल श्री [illegible] कनोजिया पुत्र श्री सरदार कनोजिया पता मकान न. 184, [illegible] होटल के पास, जे. जे. कालोनी, ओखला फेस–2, ओखला इंडस्ट्रीयल एरिया, नई दिल्ली 110020 ने अपने पुत्र [illegible] कनोजिया व अपनी पुत्रवधु रंजना देवी व अपनी तीनों पोतियों सृष्टि, जाह्नवी व महिमा को इन सबके के गलत व्यवहार, आचरण व नियंत्रण में ना होने व मेरे मुवक्किल के साथ उनके पुत्र [illegible] के द्वारा गाली गलौच करने व मारपीट करने व झूठे केस में फसाने की धमकी देने के कारण मेरे मुवक्किल ने इन सभी को अपनी समस्त चल व अचल सम्पत्ति से बेदखल कर दिया है व मेरे मुवक्किल ने इन सभी से अपने सारे सम्बन्ध, रिश्ते नाते, खत्म कर लिये है। अब मेरे मुवक्किल का इन सभी से कोई सम्बन्ध व रिश्ता नाता नहीं रहा है यदि उपरोक्त सभी से कोई भी व्यक्ति लेन देन करेगा या सम्बन्ध रखेगा तो वह व्यक्ति स्वयं जिम्मेदार होगा, इसमें मेरे मुवक्किल की कोई जिम्मेदारी नहीं होगी।

धर्मवीर सिंह चौहान (अधिवक्ता)
चैंबर नं. 322, साकेत कोर्ट, नई दिल्ली–17

PUBLIC NOTICE

It is hereby, informed to the General Public that, I/we MS.KAMLA SETH W/O AMAR CHAND SETH R/O H NO-1/1 RAM KISHORE ROAD NEAR CIVIL LINES METRO STATION NORTH DELHI-110054 JOINTLY WITH MR. NARESH SETH S/O MR.AMAR CHAND SETH R/O VILLA F-3 THE HIBISUS SOCIETEY NEAR BANI SQUARE SEC-50 NIRVANA COUNTRY GURGAON HARYANA have lost the Original PROVISIONAL ALLOTMENT LETTER KBA0101506 dated 22.07.2010 and Original Payment Receipt issued by Jaiprakash Associates Limited/Jaypee Infratech Limited in respect of Unit bearing No. KBA0101506 in KENSINGTON BOULEVARD project, situated at Jaypee Greens, Noida SECTOR-131 have been lost/misplaced on or about 02.02.2026 at NEW DELHI. I have lodged a complaint regarding the loss at 30.07.2026 Police Station on CANNAUGHT PALACE NEW DELHIon dated Any one finding the said documents is requested to kindly return the same to me or to the Company.

Name: MS. KAMLA SETH
Address: H No-1/1 Ram Kishore Road Near Civil Lines Metro Station, North Delhi-110054
Phone No.: 9810022491

{नियम 34(3) देखें}

ऋण वसूली अधिकरण नं.I, मुंबई
(भारत सरकार, वित्त मंत्रालय) दूसरी मंज़िल,
टेलीफ़ोन भवन, कोलाबा मार्केट, कोलाबा, मुंबई 400 005
वसूली कार्यवाही नं. 58/2022
ऋण वसूली और दिवालियापन अधिनियम, 1993 के साथ पठित
आयकर अधिनियम, 1961 की दूसरी अनुसूची के नियम 48 के तहत अचल संपत्ति की कुर्की का वारंट।

प्रदर्श नंबरः 21
अगली तारीखः 12.08.2026

सेंट्रल बैंक ऑफ़ इंडिया ...सर्टिफिकेट होल्डर
बनाम
श्री राजपाल नौरंग सिंह यादव और अन्य ...सर्टिफिकेट देनदार

सेवा में,

सीडी नं. 1 श्री राजपाल नौरंग सिंह यादव

i) बी/801, अमोघ वसुंधरा को–ऑपरेटिव हाउसिंग सोसाइटी, उत्पल स्कूल के सामने, टाटा क्रोमा के ऊपर,जुहू विले पार्ले (पश्चिम), मुंबई 400 049
ii) ए/403, सेरेनिटी हाइट्स, माइंडस्पेस के सामने, लिंक रोड के पास, मलाड (पश्चिम), मुंबई 400 064
iii) फ़्लैट नंबर 1305, 13वीं/14वीं मंज़िल, ''बी'' विंग, बिल्डिंग नंबर 4, सेरेनिटी हाइट्स, लिंक रोड, मलाड (पश्चिम), मुंबई 400 064
iv) बी–53/209, आनंद विला, सरकारी हाउसिंग स्कीम, प्रबोधन थिएटर के पास, सिद्धार्थ नगर II, गोरेगांव (पश्चिम), मुंबई 400 104
v) मकान नंबर 42, गाँव कुंद्रा, परगना और तहसील – पुरवयन, बांदा, ज़िला–शाहजहाँपुर (उत्तर प्रदेश)
vi) टी.पी. संख्या 7/1/2, गाटा संख्या 1715 एवं 1716, खिरनीबाग, परगना सदर, जिला–शाहजहांपुर (उ.प्र.)
vii) गाटा संख्या.1410, 1411, 1412 एवं 1413, ग्राम ग्राम बंद परगना एवं तहसील पुवायां, जिला–शाहजहांपुर (उ.प्र.),

सीडी नं.2 श्रीमती राधाराजपाल यादव

I) बी/801, अमोघ वसुंधरा को–ऑपरेटिव हाउसिंग सोसायटी,सामने उत्पल स्कूल, टाटा क्रोमा के ऊपर, जुहू विले पार्ले (पश्चिम), मुंबई 400 049
ii) ए/403, सेरेनिटी हाइट्स, ऑफ माइंडस्पेस, ऑफ लिंक रोड, मलाड (पश्चिम), मुंबई 400 064
iii) फ्लैट नंबर 1305, 13/14वीं मंजिल, ''बी'' विंग, बिल्डिंग नंबर 4, सेरेनिटी हाइट्स, लिंक रोड, मलाड (पश्चिम), मुंबई 400 064
iv) बी–53/209, आनंद विला, सरकार, हाउसिंग स्कीम, प्रबोधन के पास, थिएटर, सिद्धार्थ नगर प्, गोरेगांव, (पश्चिम), मुंबई 400 104
v) मकान नंबर 42, ग्राम कुंडरा, परगना और तहसील–पुरवायन, बांदा, जिला – शाहजहाँपुर (यूपी)
vi) टी.पी.संख्या 7/1/2, गाटा संख्या 1715 एवं 1716, खिरन्सबाग, परगना सदर, जिला–शाहजहांपुर (उ.प्र.)
vii) गाटा संख्या.1410, 1411, 1412 एवं 1413, ग्राम ग्राम बंद परगना एवं तहसील पुवायां, जिला–शाहजहांपुर (उ.प्र.),

सीडी नंबर 3 श्री नौरंग सिंह मुंशीलाल यादव,

I) बी/801, अमोघ वसुंधरा को–ऑपरेटिव हाउसिंग सोसाइटी, उत्पल स्कूल के सामने, टाटा क्रोमा के ऊपर, जुहू विले पार्ले (वेस्ट), मुंबई 400 049
ii) ए/403, सेरेनिटी हाइट्स, माइंडस्पेस के सामने, लिंक रोड के पास, मलाड (वेस्ट), मुंबई 400 064
iii) फ्लैट नंबर 1305, 13/14वीं मंजिल, श्ठश विंग, बिल्डिंग नंबर 4, सेरेनिटी हाइट्स, लिंक रोड, मलाड (वेस्ट), मुंबई 400 064.
iv) बी–53/209, आनंद विला, सरकारी हाउसिंग स्कीम, प्रबोधन थिएटर के पास, सिद्धार्थ नगर II, गोरेगांव (वेस्ट), मुंबई 400 104
v) मकान नंबर 42, गांव कुंद्रा, परगना और तहसील–पुवायां, बांदा, जिला–शाहजहांपुर (उत्तर प्रदेश)
vi) टी.पी. नंबर 7/1/2, गाटा नंबर 1715 और 1716, खिरनीबाग, परगना सदर, जिला – शाहजहांपुर (उत्तर प्रदेश)
vii) गेट नंबर 1410, 1411, 1412 और 1413, गांव बंद, परगना और तहसील पुवायां, जिला शाहजहांपुर (उत्तर प्रदेश),

जबकि आप, यानी सर्टिफिकेट देनदार, **ओ. टी. ए.नंबर 619/2016** में माननीय पीठासीन अधिकारी द्वारा जारी वसूली प्रमाणपत्र के तहत आपसे वसूल की जाने वाली **रु. 3,64,59,413.18/– (तीन करोड़ चौंसठ लाख उनसठ हजार चार सौ तेरह रुपये और अठारह पैसे)** की राशि, साथ ही आगे का ब्याज, लागत और अन्य शुल्क का भुगतान करने में विफल रहे हैं।

और चूँकि, इस वसूली कार्यवाही में नीचे बताई गई संपत्ति को अटैच (ज़ब्त) कर लिया गया है, इसलिए यह आदेश दिया जाता है कि इसमें शामिल सर्टिफिकेट देनदार या उनके कर्मचारी या एजेंट या हित–प्रतिनिधि या कोई अन्य व्यक्ति जो उक्त सर्टिफिकेट देनदार(दारों) के तहत मालिक होने का दावा करता है, उन्हें अगले आदेश तक नीचे बताई गई संपत्ति (संपत्तियों) को ट्रांसफर करने, बेचने, किसी तीसरे पक्ष का हित बनाने, कब्ज़ा छोड़ने, चार्ज बनाने या किसी भी तरह से व्यवहार करने या उससे होने वाले किसी भी लाभ का उपयोग करने से रोका और प्रतिबंधित किया जाता है; और सभी व्यक्तियों को ऐसे ट्रांसफर, बिक्री, कब्ज़े या चार्ज से कोई भी लाभ लेने से रोका जाता है।

आपको बिक्री की घोषणा की शर्तें तय करने के लिए तारीख की जानकारी लेने हेतु 12.08.2026 को दोपहर 2.30 बजे वसूली अधिकारी , ऋण वसूली अधिकारी नंबर 1, मुंबई के सामने पेश होना होगा।

संपत्ति (संपत्तियों) का विवरण :

ए. आवासीय संपत्ति (दो मंज़िला इमारत), टी.पी. नंबर 7/1/2, गाटा नंबर 1715 और 1716, खिरनीबाग, परगना सदर, ज़िला–शाहजहाँपुर, (उत्तर प्रदेश) में संपत्ति का वह टुकड़ा और हिस्सा, क्षेत्रफल 746.50 वर्ग मीटर।

बी. खाली ज़मीन के प्लॉट का वह टुकड़ा और हिस्सा, टी .पी. नंबर 7/1/2, गाटा नंबर 1715 और 1716, खिरनीबाग, परगना सदर, ज़िला – शाहजहाँपुर, (उत्तर प्रदेश) क्षेत्रफल 1,406.50 वर्ग मीटर।

यह आदेश मेरे हस्ताक्षर और अधिकरण की मुहर के साथ आज 28 जुलाई, 2026 को मुंबई में जारी किया गया।

इन्हें भी:
संबंधित सोसाइटी।
बीएमसी अथॉरिटी / स्थानीय नागरिक निकाय/ संबंधित तलाठी।
संबंधित सब–रजिस्ट्रार–सीएच बैंक नियमों के अनुसार संबंधित
सब–रजिस्ट्रार के रिकॉर्ड में ऊपर बताई गई प्रॉपर्टी (प्रॉपर्टीज़) का चार्ज दर्ज करवाएगा।

(यतींद्र कुमार सिन्हा)
वसूली अधिकारी ,
ऋण वसूली अधिकरण

हिंदुजा हाउसिंग फाइनेंस लिमिटेड

HINDUJA HOUSING FINANCE

कॉर्पोरेट कार्यालयः 27, विकसित औद्योगिक एस्टेट, गुइंडी, चेन्नई - 600 032
शाखा कार्यालयः प्रथम तल, एसआरपी कॉम्प्लेक्स, करम चारी नगर, बरेली-243001
ईमेलः auction@hindujahousingfinance.com

जेडआरएम - उमेश कुमार चौहान - 9838202386 • आरएलएम - श्री ब्रिजेश कुमार अवस्थी - 9918301885
आरआरएम - श्री तरूण सक्सेना - 9720336688

परिशिष्ट- IV-ए [नियम 8(6) का परंतुक देखें] **अचल संपत्ति की बिक्री के लिए बिक्री सूचना**

प्रतिभूति हित (प्रवर्तन) नियम, 2002 (इसके बाद ''नियम'' के रूप में संदर्भित) के नियम 8(6) के प्रावधान के साथ पठित वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (इसके बाद ''अधिनियम'' के रूप में संदर्भित) के तहत अचल संपत्तियों की बिक्री के लिए नीलामी बिक्री सूचना

एतद्द्वारा जनसामान्य को तथा विशेष रुप से कर्जदार एवं जमानती को सूचित किया जाता है कि प्रतिभूत लेनदार के पास बंधक प्रभारित नीचे वर्णित, जिसका कब्जा हिंदुजा हाउसिंग फाइनेंस लिमिटेड (प्रतिभूत लेनदार) के अधिकृत प्राधिकारी द्वारा लिया गया है, जिसका कॉर्पोरेट कार्यालय 167-169, **दूसरी मंजिल, लिटिल माउंट, सईदापेट, चेन्नई - 600 015** और इसका एक शाखा कार्यालय प्रथम तल एसआरपी कॉम्प्लेक्स कर्मचारी नगर, बरेली - 243001, कर्जदारों एवं जमानतियों से प्रतिभूत लेनदार को देय राशि की वसूली हेतु निम्न तिथियों पर ''जैसा है जहाँ है'', ''जो है यही है'' तथा ''जो कुछ भी है वही है'' के आधार पर बेचा जाएगा। बिक्री प्राधिकृत अधिकारी द्वारा वेबसाइटः **auction@hindjahousingfinance.com** और **https://www.bankeauctions.com/** पर दिए गए ई-नीलामी प्लेटफॉर्म के माध्यम से की जाएगी

संपत्ति के निरीक्षण की तिथि	: 10.08.2026, 14:00 बजे से 17:00 बजे तक
ईएमडी जमा करने की अंतिम तिथि	: 12.08.2026, 17:00 बजे तक
ई-नीलामी की तिथि/समय	: 18.08.2026, 11:00 बजे से 13:00 बजे तक

क्र. सं.	ऋण खाता संख्या तथा कर्जदार(रों)/सह-कर्जदार(रों)/जमानती(यों) का नाम	धारा 13(2) के तहत माँग सूचना तिथि तथा राशि / कुल बकाया	कब्जे की तिथि तथा प्रकार	आरक्षित मूल्य / ईएमडी / बोली वृद्धि राशि
1.	ऋण खाता संख्याः UP/LKN/BRLY/A000001024 1. श्री राज कुमार (कर्जदार) 2. श्रीमती. निशा (सह-कर्जदार)	26/03/2024 तथा रु. 20,90,711/- रु. 20,90,711/- तिथि 20-07-2026	20/07/2026 भौतिक कब्जा	रु. 11,30,000/- रु. 1,13,000/- रु. 10000/-
	अचल संपत्ति का विवरणः इज्जत नगर में स्थित संपत्ति, शहरी, बरेली, उ.प्र. - 243001, माप 83.61 वर्ग फुट **दिशा/सीमाएँः** उत्तर- आराजी विक्रेता, दक्षिण- रवि कुमार का घर, पूर्व- आराजी इकबाल सिंह, पश्चिम- सड़क 20 फीट चौड़ी **भुगतान का प्रकारः**- सभी भुगतान हिंदुजा हाउसिंग फाइनेंस लिमिटेड के पक्ष में बरेली में देय डिमांड ड्राफ्ट द्वारा या आरटीजीएस/एनईएफटी के माध्यम से किया जाएगा। खातों का विवरण इस प्रकार हैः ए) खाते का नामः-हिंदुजा हाउसिंग फाइनेंस लिमिटेड, बी) बैंक का नामः- एचडीएफसी, सी) खाता संख्याः- HHFLTDUPLKNBRLYA1024, डी) आईएफएससी कोडः- HDFC0004989			
2.	ऋण खाता संख्याः UP/LKN/BRLY/A000001225 1. श्री संजीव भारद्वाज (कर्जदार) 2. श्रीमती. मीना शर्मा (सह-कर्जदार)	3-12-2024 तथा रु. 24,47,308/- रु. 24,47,308/- तिथि 20-07-2026	20/07/2026 भौतिक कब्जा	रु. 19,18,000/- रु. 1,91,800/- रु. 10000/-
	अचल संपत्ति का विवरणः ग्राम- घनघौरा पिपरिया में स्थित संपत्ति, खसरा नंबर 577, तहसील और जिला बरेली, उ.प्र., माप- 167.22 वर्ग मीटर दिशा/सीमाएँः उत्तर-विक्रेता का प्लॉट, दक्षिण-विक्रेता का प्लॉट, पूर्व- प्लॉट देवेन्द्र कुमार, पश्चिम- रास्ता 12 फीट चौड़ा **भुगतान का प्रकारः**- सभी भुगतान हिंदुजा हाउसिंग फाइनेंस लिमिटेड के पक्ष में बरेली में देय डिमांड ड्राफ्ट द्वारा या आरटीजीएस/एनईएफटी के माध्यम से किया जाएगा। खातों का विवरण इस प्रकार हैः ए) खाते का नामः-हिंदुजा हाउसिंग फाइनेंस लिमिटेड, बी) बैंक का नामः- एचडीएफसी, सी) खाता संख्याः- HHFLTDUPLKNBRLYA1225, डी) आईएफएससी कोडः- HDFC0004989			

ऑनलाइन ई-नीलामी की नियम एवं शर्तें: -1. संपत्ति 'जैसा है जहाँ है', 'जो है यही है', 'जो कुछ भी है वहीं है' और 'आश्रय रहित' आधार पर बेची जा रही है। इस प्रकार बिक्री किसी भी प्रकार की वारंटी और क्षतिपूर्ति के बिना है। 2. संपत्ति/परिसंपत्तियों का विवरण (जैसे ई-नीलामी बिक्री नोटिस में निर्दिष्ट सीमा और माप) प्रतिभूत ऋणदाता की सर्वोत्तम जानकारी के अनुसार बताया गया है और प्रतिभूत ऋणदाता किसी भी त्रुटि, गलत बयानी या चूक के लिए उत्तरदायी नहीं होगा। वास्तविक विस्तार और आयाम भिन्न हो सकते हैं। 3. प्रतिभूत ऋणदाता द्वारा जारी ई-नीलामी बिक्री नोटिस आम जनता को अपनी बोलियाँ प्रस्तुत करने के लिए एक आमंत्रण है और यह प्रतिभूत ऋणदाता की ओर से किसी भी प्रतिबद्धता या किसी भी प्रतिनिधित्व का गठन नहीं करता है और न ही माना जाएगा। इच्छुक बोलीदाताओं को सलाह दी जाती है कि वे प्रतिभूत ऋणदाता के साथ स्वामित्व विलेखों का अवलोकन करें और बोलियाँ प्रस्तुत करने से पहले संपत्ति/परिसंपत्तियों के स्वामित्व और वर्तमान स्थिति तथा संपत्ति को प्रभावित करने वाले दावों/बकायों के बारे में स्वयं स्वतंत्र पूछताछ/ड्यू डिलिजेंस करें। 4. नीलामी/बोली केवल auction@hindujahousingfinance.com तथा https://www.bankeauctions.com वेबसाइट के माध्यम से 'ऑनलाइन इलेक्ट्रॉनिक मोड' के माध्यम से होगी या सेवा प्रदाता मैसर्स सी1 इंडिया प्राइवेट लिमिटेड द्वारा प्रदान की गई नीलामी होगी, जो ई-नीलामी प्लेटफॉर्म के माध्यम से नीलामी की पूरी प्रक्रिया की व्यवस्था और समन्वय करेगी। 5. बोलीदाता अपनी पसंद के स्थान से बोली लगाकर ई-नीलामी में भाग ले सकते हैं। बोलीदाता को स्वयं इंटरनेट कनेक्टिविटी सुनिश्चित करनी होगी। प्रतिभूत ऋणदाता/सेवा प्रदाता इंटरनेट कनेक्टिविटी, नेटवर्क समस्याओं, स्वयं के सिस्टम क्रैश, बिजली की विफलता आदि के लिए उत्तरदायी नहीं होगा। 6. ई-नीलामी पर विवरण, सहायता, प्रक्रिया और ऑनलाइन बोली के लिए संभावित बोलीदाता सेवा प्रदाता सी1 इंडिया प्राइवेट लिमिटेड, 605ए, पताः सी1 इंडिया प्राइवेट लिमिटेड, तीसरी मंजिल, प्लॉट नंबर 68 सेक्टर-44, गुड़गांव, हरियाणा-122003, (संपर्क व्यक्तिः मिथलेश कुमार, फोन नंबर 7080804466, ईमेलः delhi@c1india.com, सहायता मोबाइल नंबरः-7291981124/1125/1126) से संपर्क कर सकते हैं। 7. ई-नीलामी बिक्री में भाग लेने के लिए इच्छुक बोलीदाताओं को अपना नाम https://www.bankeauctions.com तथा auction@hindujahousingfinance.com पर पहले से ही पंजीकृत करवाना चाहिए और यूजर आईडी और पासवर्ड प्राप्त करना चाहिए। इच्छुक बोलीदाताओं को सलाह दी जाती है कि वे सेवा प्रदाता से पासवर्ड प्राप्त करने के तुरंत बाद ही अपना पासवर्ड बदलें। 8. ई-नीलामी में भाग लेने के लिए, इच्छुक बोलीदाताओं को प्रतिदेय जमा धरोहर राशि (ईएमडी) अर्थात आरक्षित मूल्य का 10% (जैसा कि ऊपर उल्लेख किया गया है) जमा करनी होगी जो इच्छुक बोलीदाताओं द्वारा 'हिंदुजा हाउसिंग फाइनेंस लिमिटेड' के पक्ष में डिमांड ड्राफ्ट / एनईएफटी / आरटीजीएस के माध्यम से जमा करना होगा। 9. इच्छुक बोलीदाताओं को विधिवत भरा हुआ बोली फॉर्म (प्रारूप https://www.bankeauctions.com तथा auction@hindujahousingfinance.com पर उपलब्ध है) ईएमडी के रूप में डिमांड ड्राफ्ट प्रेषण के साथ एक सीलबंद लिफाफे में हिंदुजा हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत अधिकारी, हिंदुजा हाउसिंग फाइनेंस लिमिटेड, कार्यालय संख्या-286, दूसरी मंजिल, पॉकेट-1, सेक्टर-25, रोहिणी, नई दिल्ली-110085 को संबोधित करके जमा करना होगा। 10. सीलबंद लिफाफे पर 'ई-नीलामी बिक्री में भाग लेने के लिए बोली - संपत्ति के लिए ऋण खाता संख्या (जैसा कि ऊपर उल्लेख किया गया है) में' लिखा होना चाहिए। 11. ईएमडी के साथ बोलियां जमा करने की अंतिम तिथि की समाप्ति के बाद, प्राधिकृत अधिकारी उनके द्वारा प्राप्त बोलियों की जांच करेगा और योग्य बोलीदाताओं (जिन्होंने आरक्षित मूल्य से अधिक अपनी बोलियां उद्धृत की हैं और प्रतिभूत लेनदार के साथ निर्दिष्ट ईएमडी का भुगतान किया है) के विवरण की पुष्टि सेवा प्रदाता सी1 इंडिया प्राइवेट लिमिटेड से करेगा ताकि वे केवल उन बोलीदाताओं को ई-नीलामी बिक्री नोटिस में उल्लिखित तिथि और समय पर ऑनलाइन इंटर-से बोली / नीलामी कार्यवाही में भाग लेने की अनुमति दे सकें। 12. योग्य बोलीदाताओं के बीच परस्पर बोली, योग्य बोलीदाताओं द्वारा लगाई गई उच्चतम बोली से शुरू होगी। परस्पर बोली प्रक्रिया के दौरान, प्रत्येक बोली में 10 मिनट का असीमित विस्तार होगा, अर्थात यदि बोली अंतिम विस्तार से 10 मिनट के भीतर लगाई जाती है, तो ई-नीलामी का अंतिम समय प्रत्येक बार 10 मिनट के लिए स्वचालित रूप से बढ़ जाएगा। 13. एक बार लगाई गई बोलियों को रद्द या वापस नहीं लिया जाएगा। बोलीदाता को दी गई यूजर आईडी से लगाई गई सभी बोलियां उसके द्वारा ही लगाई गई मानी जाएंगी। 14. ई-नीलामी की कार्यवाही बंद होने के तुरंत बाद, उच्चतम बोलीदाता ई-नीलामी बिक्री कार्यवाही में सफल बोलीदाता के रूप में घोषित होने के लिए प्राधिकृत अधिकारी को उसकी मेल आईडी parmod.hand@hindjahousingfinance.com और सेवा प्रदाता दोनों को ई-मेल द्वारा अपने द्वारा उद्धृत बोली की अंतिम राशि की पुष्टि करनी होगी। 15. सफल बोलीदाता द्वारा उसी दिन या अगले कार्य दिवस के बाद, जैसा भी मामला हो, बिक्री का संचालन करने वाले प्राधिकृत अधिकारी को बिक्री मूल्य की राशि का पच्चीस प्रतिशत जमा राशि का भुगतान करना होगा, जिसमें जमा की गई बयाना राशि, यदि कोई हो, शामिल है। देय खरीद मूल्य की शेष राशि अचल संपत्ति की बिक्री की पुष्टि के पंद्रहवें दिन या उससे पहले करनी होगी।16. यदि सफल बोलीदाता/नीलामी क्रेता द्वारा निर्धारित समय के भीतर उपरोक्त निर्धारित राशि का भुगतान करने में चूक होती है, तो बिक्री रद्द कर दी जाएगी और पहले से भुगतान की गई राशि (ईएमडी सहित) जब्त कर ली जाएगी और संपत्ति को फिर से बिक्री के लिए रखा जाएगा। 17. सफल बोलीदाता के अनुरोध पर, प्राधिकृत अधिकारी अपने पूर्ण विवेक से बोली राशि के शेष को जमा करने के लिए लिखित रूप में अतिरिक्त समय दे सकता है। 18. सफल बोलीदाता को लागू टीडीएस (बिक्री आय में से) का भुगतान करना होगा एवं प्राधिकृत अधिकारी को टीडीएस प्रमाणपत्र जमा करना होगा। 19. नगरपालिका/पंचायत कर, बिजली बकाया (यदि कोई हो) और किसी भी अन्य प्राधिकरण बकाया (यदि कोई हो) का भुगतान सफल बोलीदाता को बिक्री प्रमाण पत्र जारी करने से पहले करना होगा। संपत्ति से संबंधित सभी वैधानिक बकाया को ध्यान में रखते हुए बोलियाँ लगाई जाएँगी। 20. सफल बोलीदाता के पक्ष में प्राधिकृत अधिकारी द्वारा बिक्री प्रमाणपत्र तभी जारी किया जाएगा जब संपूर्ण खरीद मूल्य/बोली राशि जमा कर दी जाएगी तथा सभी करों/प्रभारों के भुगतान के संबंध में आवश्यक प्रमाण प्रस्तुत कर दिए जाएंगे। 21. परिवहन, स्टाम्प ड्यूटी, पंजीकरण शुल्क और अन्य आकस्मिक शुल्क के लिए लागू कानूनी शुल्क नीलामी क्रेता द्वारा वहन किए जाएंगे। 22. प्राधिकृत अधिकारी बिना कोई कारण बताए ई-नीलामी बिक्री की कार्यवाही को स्थगित/रद्द कर सकता है। यदि निर्धारित ई-नीलामी बिक्री बिक्री की निर्धारित तिथि से 15 दिन पहले किसी बाद की तिथि के लिए स्थगित की जाती है, तो इसे सेवा प्रदाता की वेबसाइट पर प्रदर्शित किया जाएगा। 23. प्राधिकृत अधिकारी का निर्णय अंतिम, बाध्यकारी और निर्विवाद है। 24. बोली प्रस्तुत करने वाले सभी बोलीदाताओं को ई-नीलामी बिक्री के नियमों और शर्तों को पढ़ने और समझने के लिए बाध्य माना जाएगा। 25. अधिक जानकारी और पूछताछ के लिए, कृपया हिंदुजा हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत अधिकारी श्री अमित कुमार मिश्रा, मोबाइल नं.- 9897658173 से शाखा कार्यालयः हिंदुजा हाउसिंग फाइनेंस लिमिटेड, , कार्यालय संख्या- प्रथम तल, एसआरपी कॉम्प्लेक्स, कर्मचारी नगर, बरेली-243001, पर संपर्क करें। 26. यह प्रतिभूति हित (प्रवर्तन) नियम 2002 के नियम 8(6) के अनुसार उपर्युक्त ऋण खाते के कर्जदार/बंधककर्ता/जमानती को उपर्युक्त तिथि/स्थान पर नीलामी बिक्री आयोजित करने के बारे में 15 (पंद्रह) दिन का नोटिस भी है।

दिनांकः 01.08.2026 स्थान : बरेली — प्राधिकृत अधिकारी, हिंदुजा हाउसिंग फाइनेंस लिमिटेड

विशेष निर्देश/चेतावनीः बोलीदाताओं को अपने हित में अंतिम मिनटों/सेकंड में बोली लगाने से बचना चाहिए। ऐसे मामलों में बोलीदाता की ओर से किसी भी चूक/विफलता (इंटरनेट विफलता, बिजली विफलता, आदि) के लिए न तो हिंदुजा हाउसिंग फाइनेंस लिमिटेड और न ही सेवा प्रदाता जिम्मेदार होगा। ऐसी आकस्मिक स्थिति से बचने के लिए, बोलीदाताओं से अनुरोध है कि वे सभी आवश्यक व्यवस्था/विकल्प जैसे बैक-अप बिजली आपूर्ति और जो भी आवश्यक हो, कर लें ताकि वे ऐसी स्थिति से बच सकें और नीलामी में सफलतापूर्वक भाग ले सकें।

मुरादाबाद विकास प्राधिकरण, मुरादाबाद

सेक्टर 13, न्यू मुरादाबाद, दिल्ली रोड, मुरादाबाद– 244001

पत्रांक :– 12/मु०वि०प्रा०/मु०अभि०/2026–27, दिनांकः 31.07.2026

प्रस्ताव का निवेदन (RFP)

जनपद मुरादाबाद में गोविन्दपुरम योजना फेज– प्रथम में विज्ञान एवं प्रौद्योगिकी पार्क के निर्माण तथा नक्षत्रशाला की स्थापना कार्य हेतु निर्माण एजेंसी के चयन हेतु 'प्रस्ताव का निवेदन (RFP)

मुरादाबाद विकास प्राधिकरण द्वारा उपरोक्त कार्य की निर्माण एजेंसी के चयन हेतु ई–प्रोक्योरमेन्ट पोर्टल http://etender.up.nic.in पर निविदा आमंत्रित है। इच्छुक एजेंसी को दिनांक 10/08/2026 अथवा उससे पहले ई–प्रोक्योरमेंट वेबसाइट पर ऑनलाइन आवेदन करना होगा। तकनीकी ई–बिड RFP में वर्णित तिथि को खोली जायेंगी। मुरादाबाद विकास प्राधिकरण को बिना कारण बताये ई–बिड को या बिड प्रक्रिया को रद्द करने का अधिकार है।

फोनः– 0591–2976666 | ई–मेल– mrdda@nic.in प्रभारी मुख्य अभियन्ता मु०वि०प्रा

सैटिन हाउसिंग फाइनेंस लिमिटेड

Satin Housing Finance Ltd. THE ANSWER IS HOME

कार्पोरेट कार्यालय : प्लॉट नंबर 492, उद्योग विहार, फेज-3, गुरुग्राम, हरियाणा - 122016
पंजीकृत कार्यालय : 5वां तल, कुंदन भवन, आजादपुर कॉमर्शियल कॉम्प्लेक्स, आजादपुर, नई दिल्ली - 110033

कब्जा सूचना (अचल सम्पत्ति हेतु) नियम 8–(1)

जबकि, अधोहस्ताक्षरकर्ता ने सैटिन हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत अधिकारी के रूप में वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 (2002 का 54) के अंतर्गत और प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के (नियम 3) के साथ पठित उक्त अधिनियम की धारा 13(12) के अंतर्गत प्रदत्त शक्तियों के प्रयोगान्तर्गत, मांग सूचनाएं निर्गत की थी जिसमें संबंधित कर्जदारों से भुगतान की वास्तविक तिथि तक समस्त लागतों, शुल्कों एवं व्ययों के साथ सूचना में अंकित राशि, उक्त सूचना की प्राप्ति की तिथि से 60 दिवसों के अंदर चुकाने की मांग की गई थी।

उक्त कर्जदार/सह–कर्जदार/गारंटर/बंधकदाता राशि चुकाने में विफल हो चुके हैं, अतएव एतद्द्वारा कर्जदार/सह–कर्जदार/गारंटर/ बंधकदाता को तथा जनसाधारण को सूचित किया जाता है कि अधोहस्ताक्षरकर्ता ने यहां इसमें निम्न विवरणित सम्पत्ति का कब्जा, प्रतिभूति हित प्रवर्तन नियमावली 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उप–धारा (4) के अंतर्गत उन्हें प्रदत्त शक्तियों के प्रयोगान्तर्गत, इस तिथि को ले लिया है।

कर्जदार/सह–कर्जदार/गारंटर/ बंधकदाता को विशेष रूप में तथा जनसाधारण को एतद्द्वारा सामान्य रूप में सावधान किया जाता है कि सम्पत्ति का लेन–देन न करें तथा संपत्ति का कोई व किसी भी प्रकार का लेन–देन, यहां इसमें निम्नांकित अनुसार राशि(यों) तथा इन राशियों पर पूर्ण भुगतान होने तक नियत भावी ब्याज, लागतों एवं शुल्कों हेतु सैटिन हाउसिंग फाइनेंस लिमिटेड के प्रभाराधीन होगा। कर्जदार का ध्यान, प्रतिभूत परिसंपत्तियों के मोचनार्थ उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप–धारा (8) के प्रावधान की ओर आकृष्ट किया जाता है।

कर्जदारों, सह–कर्जदारों एवं गारंटरों, प्रतिभूतियों, बकाया देयराशियों, धारा 13(2) के अंतर्गत प्रेषित सूचना एवं उसके अंतर्गत अभ्यर्थित राशि तथा कब्जा की तिथि के विवरण यहां इस तालिका में वर्णितानुसार प्रस्तुत हैं :

क्र. सं.	कर्जदार/सह–कर्जदार/ पता/ ऋण खाता सं.	मांग सूचना तिथि एवं कब्जा की तिथि	बकाया राशि
1.	अनीत अनीत पुत्र सुशील कुमार (कर्जदार) संतोष संतोष पुत्र सुशील कुमार (सह–कर्जदार) सुशील कुमार पुत्र जुल्फी राम (सह–कर्जदार) पता : मकान नंबर 158, बाल्मीकि बस्ती, वार्ड नंबर 8, घरौंडा, करनाल, हरियाणा–132114 ऋण खाता संख्या : **LAKNL1220-00002484**	मांग सूचना तिथि 05–05–2026 कब्जा की तिथि 28–07–2026 (सांकेतिक)	रु. 6,64,746/– (रूपये छह लाख चौंसठ हजार सात सौ छियालीस मात्र) दिनांक : 30–04–2026 तक
	अचल संपत्ति का विवरण :– संपत्ति आईडी नंबर 102624016/4/02, खेवट नंबर 169, खतौनी नं. 197, मुरब्बा नं. 124, किला नं. 7/1 (4–0), 14/2 (3–0), 15/1 (2–4), 16/2/1 (5–14), किते 4, रकबा 14 किला 18 मरला, यह 3/596 हिस्सा बाकदर 1 मरले 4 सरसई है, (जमाबंदी वर्ष 2015–2026 के अनुसार, इंतकाल नं. 24722 और ट्रांसफर डीड वसीका नं. 3121/1 दिनांकित 16.01.2019) जिसमें से मकान नं. 4/530, माप 12 फीट 6 इंच गुणा 30 फीट यानी 42 वर्ग गज और कवर्ड एरिया 504 वर्ग गज, मूल्यांकन क्रम. नंबर 792, घरौंडा, तहसील घरौंडा, जिला करनाल, हरियाणा में स्थित है। इसकी सीमा इस तरह हैः पूरबः गली; पश्चिमः दूसरे का प्लॉट; उत्तरः जगबीर का प्लॉट; दक्षिणः बिमला देवी का प्लॉट। दिनांक 11.02.2021 को बही नंबर 01, जिल्द नंबर 133, पेज नंबर 125.5, डीड नंबर 3430 में पंजीकृत		
2.	पंकज तुली पुत्र सुरिंदर तुली (दिवंगत कर्जदार) उनके कानूनी वारिस के माध्यम से सुदेश रानी सी/ओ अंग्रेज शाह (सह–कर्जदार) मंजीत कौर पुत्र पंकज तुली (सह–कर्जदार) पता : सेक्टर–13 करनाल देहात खंड 1, पीओ करनाल, हरियाणा–132001 ऋण खाता संख्या : **LAKNL0624-00011579**	मांग सूचना तिथि 05–05–2026 कब्जा की तिथि 28–07–2026 (सांकेतिक)	रु. 30,49,448/– (रूपये तीस लाख उन्चासी हजार चार सौ अड़तालीस मात्र) दिनांक : 30–04–2026 तक
	अचल संपत्ति का विवरण :– प्लॉट नंबर 1584, परिमाप 131.51 वर्ग गज, सेक्टर–13, अर्बन एस्टेट, करनाल, तहसील और जिलाः करनाल (एम.सी. सीमा के अंदर) में स्थित, संपत्ति आईडी नंबर **136C1465U191** दिनांक 08.01.2021 को बही नंबर 01, जिल्द नंबर 621, पेज नंबर 121.5, डीड नंबर 8520 में पंजीकृत		
3.	शाम सुंदर पुत्र पवन दास (दिवंगत कर्जदार) उनके कानूनी वारिस के माध्यम से मोहित भल्ला पुत्र शाम भल्ला (सह–कर्जदार) सुमन भल्ला सी/ओ नारायण दास (सह–कर्जदार) पता : निसिंग 34, करनाल एचआर 132024, राज्य–हरियाणा, पिन–132024 ऋण खाता संख्या : **LAKNL0624-00011622**	मांग सूचना तिथि 05–05–2026 कब्जा की तिथि 28–07–2026 (सांकेतिक)	रु. 11,94,520/– (रूपये ग्यारह लाख चौरानबे हजार पांच सौ बीस मात्र) दिनांक : 30–04–2026 तक
	अचल संपत्ति का विवरण :– संपत्ति परिमाप 0 किला 5 मरला, जो भूमि परिमाप 180 किला–0 मरला का 19/14400 हिस्सा है। जिसमें खेवट नंबर 1480 (नया 1393), नया खतौनी नंबर 1994 से 2012, किता 43 (नया 47) शामिल है, जमाबंदी वर्ष 1997–98 (नया 2022–23) के अनुसार, इंतकाल नंबर 5736, जो गोंदर रोड, आगे बाईपास, निसिंग, तहसील निसिंग, ज़िला करनाल में स्थित है, देखें : सेल डीड नंबर 392/1 दिनांकित 20.06.2000, आर/डब्ल्यू म्यूटेशन नंबर 6064 दिनांकित 25.07.2000		

स्थान : हरियाणा — प्राधिकृत अधिकारी
दिनांक : 01–08–2026 — सैटिन हाउसिंग फाइनेंस लिमिटेड

पुंज लॉयड लिमिटेड

Punj Lloyd

पंजीकृत कार्यालयः 17–18, नेहरू प्लेस, नई दिल्ली –110019
वेबसाइटः www.punjlloydgroup.com, ईमेलः info@punjlloyd.com
सीआईएन नंबरः L74899DL1988PLC033314

30 जून 2026 को समाप्त तिमाही के लिए अलेखापरीक्षित समेकित वित्तीय परिणामों का सार

ईपीएस को छोड़कर राशि (करोड़ में)

क्र. सं.	विवरण	30.06.2026 को समाप्त तिमाही अलेखापरीक्षित	31.03.2026 को समाप्त वर्ष लेखापरीक्षित
1	परिचालन से कुल आय	18.70	271.92
2	अवधि हेतु निवल लाभ/(हानि) (कर, अपवदितऔर/या असाधारण मदों से पूर्व)	(7.65)	(234.26)
3	कर पूर्व अवधि हेतु निवल लाभ/(हानि) (अपवदितऔर/या असाधारण मदों के पश्चात)	(7.65)	(1,550.68)
4	कर पश्चात अवधि हेतु निवल लाभ/(हानि) (अपवदितऔर/या असाधारण मदों के पश्चात)	(7.65)	(1,550.68)
5	अवधि के लिए कुल व्यापक आय [अवधि के लिए लाभ/(हानि) (कर पश्चात) और अन्य व्यापक आय (कर पश्चात)]	(7.65)	(2,094.38)
6	प्रदत्त इक्विटी शेयर पूंजी (अंकित मूल्य रु. 2/-)	0.10	0.10
7	अन्य इक्विटी	(922.69)	(915.03)
8	प्रति शेयर आय - (रु. 2/- प्रत्येक का अंकित मूल्य) (सतत और असतत परिचालन के लिए)		
	बेसिक एवं डाइल्यूटेड (रु. में) (तिमाही हेतु वार्षिकीकृत नहीं)	(153.06)	(47.17)

नोटः

1) उपरोक्त परिणामों की लेखापरीक्षा समिति द्वारा समीक्षा की गई और शुक्रवार, 31 जुलाई, 2026 को आयोजित अपनी बैठक में निदेशक मंडल द्वारा रिकॉर्ड पर लिया गया.

2) उपरोक्त सेबी(सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 के विनियमन 33 के तहत स्टॉक एक्सचेंजों के साथ दायर 30 जून, 2026 को समाप्त तिमाही के लिए परिणाम का एक उद्धरण और विस्तृत प्रारूप है। सांविधिक लेखा परीक्षकों द्वारा व्यक्त की गई संशोधित राय या विमर्श, यदि कोई हो, के साथ उक्त परिणामों का पूरा प्रारूप बीएसई की वेबसाइट **www.bseindia.com**, एनएसई **www.nseindia.com** के साथ-साथ कंपनी की वेबसाइट **www.punjlloydgroup.com** पर उपलब्ध है।

3) उपरोक्त परिणाम कंपनी (भारतीय लेखा मानक) नियम, 2015 के नियम 3 और यथासंशोधित कंपनी (भारतीय लेखा मानक) नियम, 2016 के साथ पठित कंपनी अधिनियम, 2013 की धारा 133 के तहत निर्धारित कंपनी (भारतीय लेखा मानक) नियम, 2015 ('इंड. एएस') के अनुसार तैयार किए गए हैं।

4) 30 जून, 2026 को समाप्त तिमाही के लिए स्टैंडअलोन वित्तीय परिणामों की मुख्य जानकारी नीचे दी गई हैः-

क्र. सं.	विवरण	30.06.2026 को समाप्त तिमाही	31.03.2026 को समाप्त वर्ष
1	टर्नओवर	15.86	195.69
2	कर पूर्व लाभ	(4.13)	(1,211.30)
3	कर पश्चात लाभ	(4.13)	(1,211.30)

5) कंपनी को माननीय राष्ट्रीय कंपनी विधि अधिकरण, प्रधान पीठ, नई दिल्ली ('एनसीएलटी/निर्णयन प्राधिकरण') के समक्ष दायर एक आवेदन समय-समय पर यथासंशोधित दिवाला और दिवालियापन संहिता, 2016 ('संहिता') की धारा 7 के साथ पठित नियमों और विनियमों के तहत आईसीआईसीआई बैंक लिमिटेड द्वारा पुंज लॉयड लिमिटेड के खिलाफ सीआईआरपी में दाखिल कराया गया था। माननीय एनसीएलटी ने 08 मार्च, 2019 ('दिवाला प्रारंभ तिथि') के अपने आदेश ('एडमिशन आदेश') के माध्यम से कंपनी की कॉर्पोरेट दिवाला समाधान प्रक्रिया ('सीआईआरपी') की शुरुआत के लिए आवेदन को स्वीकार किया था। इसके बाद, एनसीएलटी ने 22 मई, 2019 के अपने आदेश के माध्यम से श्री अश्विनी मेहरा (आईबीबीआई पंजीकरण संख्याः आईबीबीआई/आईपीए-001/आईपी-पी00388/2017-18/10706) को कंपनी के समाधान पेशेवर ('आरपी') के रूप में नियुक्त किया। माननीय एनसीएलटी, प्रधान पीठ ने 27 मई, 2022 के आदेश (31 मई, 2022 को प्रकाशित) ('परिसमापन आदेश') द्वारा संहिता की धारा 33 के अनुसार और परिसमापन आदेश श्री अश्विनी मेहरा (आईबीबीआई पंजीकरण संख्याः आईबीबीआई/आईपीए-001/आईपी-पी00388/2017-18/10706) के संदर्भ में कंपनी के परिसमापन को मंजूरी दे दी, जबकि आरपी को कंपनी के परिसमापक के रूप में नियुक्त किया गया था। इसके अलावा, 27 मई, 2022 से, परिसमापक के पास संहिताओं की धारा 34 और 35 में प्रदान की गई शक्तियां और कर्तव्य होंगे, जिनमें शामिल हैं, लेकिन इन्हीं तक सीमित नहीं हैंः

i. निदेशक मंडल, प्रमुख प्रबंधकीय कर्मियों और कंपनी के भागीदारों की शक्तियां, जैसा भी मामला हो, प्रभावी नहीं होंगी और परिसमापक में निहित होंगी;
ii. परिसमापक कंपनी की सभी संपत्तियों, संपत्ति, प्रभावों और कार्रवाई योग्य दावों को अपने कब्जे में लेगा या नियंत्रित करेगा;
iii. परिसमापक कंपनी के नाम पर और उसकी ओर से सभी विलेख, रसीदों और अन्य दस्तावेजों, यदि कोई हो, को क्रियान्वित और निष्पादित करेगा;
iv. संहिता के तहत निर्धारित अन्य कर्तव्य।

कंपनी अधिनियम 2013 (यथा संशोधित) (अधिनियम में) धारा 134 (1) के तहत कहा गया है कि वित्तीय विवरण को निदेशक मंडल द्वारा अनुमोदित किया जाएगा और उसके बाद उस पर अपनी रिपोर्ट के लिए लेखा परीक्षक को प्रस्तुत करने के लिए बोर्ड की ओर से उस कंपनी के अध्यक्ष द्वारा हस्ताक्षरित किया जाएगा जहां वह बोर्ड द्वारा अधिकृत है या दो निदेशकों द्वारा हस्ताक्षरित किया जाएगा, जिनमें से एक प्रबंध निदेशक यदि कोई हो, और मुख्य कार्यकारी अधिकारी (सीईओ), मुख्य वित्तीय अधिकारी (सीएफओ) और कंपनी सचिव, जहां भी उन्हें नियुक्त किया जाता है, होगा । सीआईआरपी के शुरू होने पर, कंपनी के पूर्ववर्ती निदेशक मंडल की शक्तियां समाप्त हो जाएंगी और समाधान पेशेवर (आरपी) द्वारा प्रयोग की जाएंगी और परिसमापन शुरू होने पर, इन शक्तियों का प्रयोग परिसमापक द्वारा किया जाएगा। 2019-2020 से 2025-2026 तक के वित्तीय विवरण कॉर्पोरेट दिवाला समाधान प्रक्रिया से संबंधित हैं। इन अवधियों के लिए वित्तीय विवरण कंपनी के पास उपलब्ध जानकारी और आंकड़ों के आधार पर तैयार किए गए हैं। इन वित्तीय विवरणों को तैयार करने के लिए विवरण एकत्र करने के लिए सभी व्यावहारिक और उचित प्रयास किए गए हैं और विभिन्न चुनौतियों और जटिल परिस्थितियों के बावजूद, जैसे कि जनशक्ति की कमी, सूचना की सीमित उपलब्धता और लेखा परीक्षा करने के उद्देश्य से लेखा परीक्षकों द्वारा आवश्यक जानकारी प्रदान करने के लिए सर्वोत्तम संभव प्रयास किए गए हैं। ये वित्तीय विवरण वार्षिक आधार पर तैयार किए गए हैं और उपरोक्त सीमाओं के कारण कोई तिमाही वित्तीय विवरण तैयार नहीं किया गया है।

तदनुसार, चूंकि उपर्युक्त सीमाओं के कारण उपर्युक्त अवधियों के दौरान तिमाही वित्तीय विवरण तैयार नहीं किए गए थे, इसलिए पिछली तिमाहियों के लिए तुलनात्मक आंकड़े उपलब्ध नहीं हैं।

हस्ता./–
विपिन गोयल
निदेशक
डीआईएन : 08116197

स्थान : दिल्ली
तिथि : 31 जुलाई, 2026

हिंदुजा हाउसिंग फाइनेंस लिमिटेड

HINDUJA HOUSING FINANCE

कॉर्पोरेट कार्यालय : नंबर 167-169, दूसरी मंज़िल, अन्ना सलाई, सैदापेट, चेन्नई-600015, और शाखा कार्यालय : ऑफिस नंबर 311 और 312, आईटीएल नॉर्थेक्स टॉवर, ए-9 बिल्डिंग, एएसपी , पीतमपुरा-110034

सीएलएम – सनी मलिक – 9654130749

शुद्धिपत्र

यह शुद्धिपत्र उस मांग नोटिस के संदर्भ में है जो इस अखबार में 09.06.2024 को 24 खतों के लिए प्रकाशित किया गया था। इस नोटिस में क्रम स.24 पर, श्री रवि शंकर शर्मा, श्री सोनम सोनम, खाता सं. **DL/TLK/TIHR/A000000069, CO/CPC/CPOF/A000002682** के लिए सम्पत्ति की सही जानकारी इस प्रकार पढ़ी जानी चाहिएः

" गांव नवादा के क्षेत्र में, किरण गार्डन कॉलोनी नामक, ब्लॉक–ई,उत्तम नगर, नई दिल्ली–110059 में स्थित सम्पत्ति सं. ई–8 में से (क्षेत्रफल 66.5 वर्ग गज यानी 55.600 वर्ग मीटर, 16 ग 37.5), खसरा नंबर 930 में से, निर्मित संपत्ति के दाहिनी ओर का हिस्सा (दक्षिण–पूर्व हिस्सा)– जिसमें पहली मंज़िल का दाहिनी ओर का हिस्सा (बिना छत के अधिकार के) और पूरी दूसरी मंज़िल (छत/टेरेस के अधिक. ार के साथ) शामिल है – और साथ ही भूतल पर एक आम टू–व्हीलर पार्किंग की सुविधा भी है।

पहली मंज़िल की सीमाएंः	दूसरी मंज़िल की सीमाएंः
पूर्वः प्लॉट नंबर 7	पूर्वः प्लॉट नंबर 7
पश्चिमः सम्पत्ति का हिस्सा	पश्चिमः प्लॉट नंबर 9
उत्तरः सम्पत्ति का हिस्सा	उत्तरः 15 फीट चौड़ी गली
दक्षिणः 30 फीट चौड़ी सड़क	दक्षिणः 30 फीट चौड़ी सड़क"

दिनांक : 31.07.2026, स्थानः दिल्ली, — अधिकृत अधिकारी, हिंदुजा हाउसिंग फाइनेंस लिमिटेड के लिए

फॉर्म ए
सार्वजनिक घोषणा

(इन्सॉल्वेंसी एंड बैंकरप्सी बोर्ड ऑफ़ इंडिया के रेगुलेशन 14 (स्वैच्छिक परिसमापन प्रक्रिया) रेगुलेशन, 2017)

भारतएज इनोव्हेशन्स प्रायव्हेट लिमिटेड के हितधारकों के ध्यानार्थ हेतु

प्रासंगिक विवरण

१.	कॉर्पोरेट व्यक्ति का नाम	**भारतएज इनोव्हेशन्स प्रायव्हेट लिमिटेड**
२.	कॉर्पोरेट व्यक्ति के गठन की तिथि	28.10.2022
३.	प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति कंपनी अधिनियम / कम्पनीज़ रजिस्ट्रार गठित / पंजीकृत है	रजिस्ट्रार ऑफ़ कंपनीज़, दिल्ली I
४.	कॉर्पोरेट पहचान संख्या / कॉर्पोरेट व्यक्ति देयता पहचान	U72900DL2022PTC406271
५.	कॉर्पोरेट व्यक्ति के पंजीकरण कार्यालय तथा पंजीकृत कार्यालय प्रधान कार्यालय (यदि कोई) का पता	प्लॉट नंबर 20, ओखला इंडस्ट्रियल एरिया, PH- III, नई दिल्ली, दिल्ली, भारत - 110020
६.	कॉर्पोरेट व्यक्ति के परिसमापन प्रारंभ की तिथि	30.07.2026
७.	परिसमापक का नाम, पता, ईमेल टेलीफोन नंबर और पंजीकरण संख्या	नामः लवकेश बत्रा पताः F-29, LGF, ग्रीन पार्क, नई दिल्ली, दक्षिण दिल्ली-110016 प्रोसेस से जुड़ी ईमेल आईडीः BIPL.liquidator@gmail.com IBBI वेबसाइट पर रजिस्टर्ड ईमेल आईडीः pcslovkeshbatra@gmail.com IBBI रजिस्ट्रेशन नंबरः IBBI/IPA-002/IP-N01357/2026-2027/14647 टेलीफोन नंबरः 08398994547
८.	दावे प्रस्तुत करने की अंतिम तिथि	29.08.2026

इसके ज़रिए सूचना दी जाती है कि **भारतएज इनोव्हेशन्स प्रायव्हेट लिमिटेड** ने ३०.०७.२०२६ को स्वैच्छिक परिसमापन शुरू कर दिया है।

भारतएज इनोव्हेशन्स प्रायव्हेट लिमिटेड के सभी हितधारकों से कहा जाता है कि वे अपने दावों का प्रमाण २९.०८.२०२६ को या उससे पहले, आइटम 7 में बताए गए पते पर लिक्विडेटर को जमा करें।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक माध्यम से ही जमा करना होगा। अन्य सभी हितधारक दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से जमा कर सकते हैं।

दावे का गलत या भ्रामक प्रमाण जमा करने पर जुर्माना लगाया जाएगा।

तारीखः 31.07.2026
स्थानः दिल्ली

हस्ताक्षर/-
लवकेश बत्रा
भारतएज इनोव्हेशन्स प्रायव्हेट लिमिटेड के मामले में लिक्विडेटर
IBBI रजिस्ट्रेशन नंबरः IBBI/IPA-002/IP-N01357/2026-2027/14647
AFA प्रमाणपत्र संख्याः AA2/14647/01/311227/204508
AFA 31.12.2027 तक मान्य है।
प्रोसेस के लिए खास ईमेल आईडीः bipl.liquidator@gmail.com
IBBI के साथ रजिस्टर्ड ईमेल आईडीः pcslovkeshbatra@gmail.com
IBBI के साथ रजिस्टर्ड पताः F-29, LGF, ग्रीन पार्क, नई दिल्ली, साउथ दिल्ली, 110016

वर्चुअल ग्लोबल एजुकेशन लिमिटेड

Virtual Global Education Ltd.

सीआईएन : L67120DL1993PLC052256
पंजीकृत कार्यालय : 1108, 11वीं मंजिल, आरजी ट्रेड टावर, नेताजी सुभाष प्लेस, नई दिल्ली–110087
ई–मेल : csvirtualeducation@gmail.comए
वेबसाइट : www.virtualeducation.co.in दूरभाष : 011–41522143

33वीं वार्षिक साधारण सभा, बुक क्लोजर तथा रिमोट ई–वोटिंग जानकारी की सूचना

एतद्द्वारा सूचना दी जाती है कि वर्चुअल ग्लोबल एजुकेशन लिमिटेड (''कंपनी'') के सदस्यों की 33वीं वार्षिक साधारण सभा मंगलवार, 25 अगस्त, 2026 को दोपहर 02:00 बजे महाराजा बैंक्वेट्स मोनार्क रेसीडेंसी, ए–1/20ए, पश्चिम विहार, (मेट्रो पिलर संख्या 256 के सामने), मुख्य रोहतक रोड, नई दिल्ली–110063 में वार्षिक साधारण सभा की सूचना में दिए गए व्यवसाय को निष्पादित करने के लिए आयोजित की जानी तय की गई है।

वार्षिक साधारण सभा की सूचना, 31 मार्च, 2026 को समाप्त वित्तीय वर्ष की वार्षिक रिपोर्ट तथा रिमोट ई–वोटिंग का विवरण उन सभी सदस्यों को इलेक्ट्रॉनिक माध्यम से भेज दिया गया है जिनके ई–मेल आईडी कंपनी/आरटीए/डिपॉजिटरी प्रतिभागियों के पास पंजीकृत हैं। शेयरधारकों को सूचनाएं ई–मेल करने के पूरा होने की तिथि 31 जुलाई, 2026 है।

यदि आपने कंपनी/डिपॉजिटरी के पास पंजीकरण नहीं कराया है, तो वित्तीय वर्ष 2025–26 की वार्षिक रिपोर्ट प्राप्त करने तथा ई–वोटिंग के लिए लॉगिन विवरण प्राप्त करने हेतु अपनी ई–मेल आईडी पंजीकृत करने के लिए कृपया नीचे दिए गए निर्देशों का पालन करें।

भौतिक धारिता : कंपनी के रजिस्ट्रार तथा शेयर ट्रांसफर एजेंट, स्काईलाइन फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड को **info@skylinerta.com** पर एक अनुरोध भेजें, जिसमें ई–मेल पता पंजीकृत करने के लिए फोलियो संख्या, शेयरधारक का नाम, शेयर प्रमाण पत्र की स्कैन की गई प्रति (आगे तथा पीछे), पैन (पैन कार्ड की स्व–सत्यापित स्कैन की गई प्रति), आधार (आधार कार्ड की स्व–सत्यापित स्कैन की गई प्रति) प्रदान की गई हो।

डीमैट धारिता : कृपया अपने डिपॉजिटरी प्रतिभागी से संपर्क करें तथा डिपॉजिटरी प्रतिभागी द्वारा सलाह दी गई प्रक्रिया के अनुसार अपना ई–मेल पता पंजीकृत करें।

कंपनी अधिनियम, 2013 (''अधिनियम'') की धारा 108 के प्रावधानों, कंपनी (प्रबंधन तथा प्रशासन) नियम, 2014 (''नियम'') के नियम 20 तथा सेबी (सूचीबद्धता बाध्यताएं तथा प्रकटीकरण आवश्यकताएं) विनियम, 2015 के विनियम 44 के अनुपालन में, कंपनी सदस्यों को इलेक्ट्रॉनिक रूप से अपना वोट डालने में सक्षम बनाने के लिए इलेक्ट्रॉनिक वोटिंग (रिमोट ई–वोटिंग) सुविधा प्रदान कर रही है। तदनुसार, वार्षिक साधारण सभा की सूचना में दिए गए व्यवसाय की मदों को इलेक्ट्रॉनिक वोटिंग के माध्यम से निष्पादित किया जा सकता है। कंपनी ने ई–वोटिंग सुविधा प्रदान करने के लिए नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड (एनएसडीएल) की सेवाएं ली हैं।

सदस्यों को आगे सूचित किया जाता है किः–

1. रिमोट ई–वोटिंग सुविधा 22 अगस्त, 2026 को (प्रातः 9:00 बजे भारतीय मानक समय) प्रारंभ होगी तथा 24 अगस्त, 2026 को (सायं 5:00 बजे भारतीय मानक समय) समाप्त होगी। उक्त तिथि तथा समय के बाद रिमोट ई–वोटिंग की अनुमति नहीं दी जाएगी तथा उक्त अवधि की समाप्ति पर एनएसडीएल द्वारा रिमोट ई–वोटिंग मॉड्यूल को निष्क्रिय कर दिया जाएगा।
2. मतदान का अधिकार (रिमोट ई–वोटिंग के माध्यम से वोट डालने के साथ–साथ वार्षिक साधारण सभा में पोलिंग पेपर के माध्यम से) कट–ऑफ तिथि अर्थात् बुधवार, 19 अगस्त, 2026 तक कंपनी के सदस्यों के नाम पर पंजीकृत शेयरों के चुकता मूल्य पर गिना जाएगा।
3. कोई भी व्यक्ति जो वार्षिक साधारण सभा की सूचना के प्रेषण के बाद कंपनी के शेयर प्राप्त करता है तथा कंपनी का सदस्य बनता है तथा कट–ऑफ तिथि अर्थात् बुधवार, 19 अगस्त, 2026 तक शेयर रखता है, वह **www.evoting@nsdl.co.in** पर या आरटीए को **info@skylinerta.com** पर एक अनुरोध (नाम, फोलियो संख्या / डीपी आईडी तथा क्लाइंट आईडी, जैसा भी मामला हो, तथा शेयरहोल्डिंग के साथ) भेजकर यूजर आईडी तथा पासवर्ड प्राप्त कर सकता है। हालांकि, यदि कोई व्यक्ति रिमोट ई–वोटिंग के लिए एनएसडीएल के पास पहले से ही पंजीकृत है, तो वह अपना वोट डालने के लिए अपनी मौजूदा यूजर आईडी तथा पासवर्ड का उपयोग कर सकता है। यदि कोई व्यक्ति अपना पासवर्ड भूल गया है, तो वह **www.evoting.nsdl.com** पर उपलब्ध ''फॉरगॉट यूजर डिटेल्स/पासवर्ड'' विकल्प का उपयोग करके अपना पासवर्ड रीसेट कर सकता है या टॉली फ्री नंबर : 1800–22–990 पर एनएसडीएल से संपर्क कर सकता है।
4. पोलिंग पेपर के माध्यम से मतदान की सुविधा भी वार्षिक साधारण सभा में उपलब्ध कराई जाएगी तथा वार्षिक साधारण सभा में भाग लेने वाले ऐसे सदस्य जिन्होंने रिमोट ई–वोटिंग द्वारा अपना वोट नहीं डाला है, वे वार्षिक साधारण सभा में पोलिंग पेपर के माध्यम से अपने अधिकार का प्रयोग कर सकेंगे। जिन सदस्यों ने रिमोट ई–वोटिंग द्वारा अपना वोट डाला है, वे भी बैठक में भाग ले सकते हैं लेकिन वे दोबारा अपना वोट डालने के हकदार नहीं होंगे।
5. केवल वही व्यक्ति, जिसका नाम कट–ऑफ तिथि अर्थात् बुधवार, 19 अगस्त, 2026 को सदस्यों के रजिस्टर / लाभकारी स्वामियों के रजिस्टर में दर्ज है, बैठक में रिमोट ई–वोटिंग/मतदान की सुविधा का लाभ उठाने का हकदार होगा। जो व्यक्ति कट–ऑफ तिथि को सदस्य नहीं है, उसे इस सूचना को केवल जानकारी के उद्देश्य से मानना चाहिए।
6. उक्त एकीकृत वार्षिक रिपोर्ट कंपनी की वेबसाइट **www.virtualeducation.co.in** पर उपलब्ध है तथा वही एनएसडीएल की वेबसाइट **www.evoting.nsdl.com** पर भी उपलब्ध है, साथ ही बैठक की तिथि तक व्यावसायिक घंटों के दौरान सभी कार्य दिवसों में कंपनी के पंजीकृत कार्यालय में निरीक्षण के लिए भी उपलब्ध है।
7. ई–वोटिंग निर्देशों के लिए, सदस्यों से अनुरोध है कि वे वार्षिक साधारण सभा की सूचना में दिए गए निर्देशों को ध्यान से पढ़ें। इलेक्ट्रॉनिक वोटिंग से संबंधित किसी भी प्रश्न/शिकायत के मामले में, सदस्य **www.evoting.nsdl.com** के हेल्प सेक्शन में उपलब्ध शेयरधारकों के लिए अक्सर पूछे जाने वाले प्रश्न (एफएक्यू) तथा शेयरधारकों के लिए रिमोट ई–वोटिंग यूजर मैनुअल का संदर्भ ले सकते हैं या श्री वीरेंद्र कुमार राणा, (वरिष्ठ प्रबंधक), मेसर्स स्काईलाइन फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड, डी–153/ए, पहली मंजिल, ओखला इंडस्ट्रियल एरिया, फेज–I, नई दिल्ली–110020 से ईमेल **admin@skylinerta.com** पर या टेलीफोन नंबरः +91–11–40450193–96, फैक्स नंबरः +91–11–26812683 पर संपर्क कर सकते हैं। श्री चंदन झा (सदस्यता संख्या 62350, सीओपी संख्या 27629), अभ्यासरत कंपनी सचिव को ई–वोटिंग/डाक मतपत्र प्रक्रिया के लिए जांचकर्ता के रूप में नियुक्त किया गया है। रिमोट ई–वोटिंग की विस्तृत प्रक्रिया वार्षिक साधारण सभा की सूचना के साथ भेजे गए पत्र में निहित है। किसी भी प्रश्न/शिकायत को श्री प्रेम गुप्ता, पूर्णकालिक निदेशक, वर्चुअल ग्लोबल एजुकेशन लिमिटेड, 1108, 11वीं मंजिल, आरजी ट्रेड टावर, नेताजी सुभाष प्लेस, पीतमपुरा, दिल्ली–110034, ईमेल : **csvirtualeducation@gmail.com** को संबोधित किया जा सकता है।

वार्षिक साधारण सभा की सूचना में निर्धारित प्रस्तावों पर मतदान के परिणाम वार्षिक साधारण सभा के समापन के 48 घंटों के भीतर घोषित किए जाएंगे। घोषित परिणाम जांचकर्ता की रिपोर्ट के साथ अध्यक्ष या उनके द्वारा प्राधिकृत किसी निदेशक द्वारा परिणाम की घोषणा के तुरंत बाद कंपनी की वेबसाइट **csvirtualeducation@gmail.com** पर तथा एनएसडीएल की वेबसाइट पर रखे जाएंगे तथा परिणाम स्टॉक एक्सचेंजों को भी सूचित किए जाएंगे। परिणाम पंजीकृत कार्यालय अर्थात् 1108, 11वीं मंजिल, आरजी ट्रेड टावर, नेताजी सुभाष प्लेस, पीतमपुरा, दिल्ली–110034 में प्रदर्शित किए जाएंगे।

अधिनियम की धारा 91 तथा नियमों के नियम 10 एवं सेबी (सूचीबद्धता बाध्यताएं तथा प्रकटीकरण आवश्यकताएं) विनियम, 2015 के विनियम 42 के अंतर्गत एतद्द्वारा आगे सूचना दी जाती है कि वार्षिक साधारण सभा के उद्देश्य के लिए कंपनी की सदस्य पंजी तथा शेयर हस्तांतरण पुस्तकें मंगलवार, 18 अगस्त, 2026 से मंगलवार, 25 अगस्त, 2026 तक (दोनों दिन शामिल) बंद रहेंगी।

कृते वर्चुअल ग्लोबल एजुकेशन लिमिटेड
हस्ता./–
प्रेम गुप्ता
पूर्णकालिक निदेशक
डीआईएन : 00180250

तिथि : 31.07.2026
स्थान : नई दिल्ली